

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 169 of 2025

Pawan Kumar

Appellant

Vs.

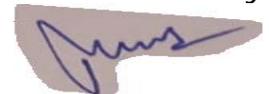
Union of India & Ors.

Respondents

I N D E X

S.No.	Particulars	Pages
1.	Affidavit filed by District Magistrate, Sonbhadra	
2.	Annexure 1 A copy of the letter dated 15.05.2025	
3.	Annexure 2 A copy of the letter dated 16.05.2025	
4.	Annexure 3 A copy of the letter dated 31.05.2025	
5.	Annexure 4 A copy of the letter dated 03.06.2025	
6.	Annexure 5 A copy of the letter dated 10.06.2025	
7.	Annexure 6 A copy of the letter dated 17.06.2025	
8.	Annexure 6 A copy of the letter dated 14.08.2025	

Filed by



[MUKESH VERMA]

Advocate for the District Magistrate, Sonbhadra

Ch. No. 50, Old Block

Supreme Court of India,

New Delhi 110 001

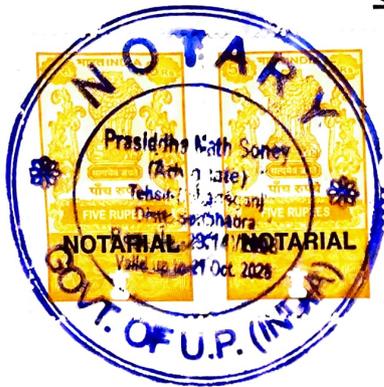
(M) 9810108098

E-mail: mvermadv@gmail.com

New Delhi

Dated: 12.11.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO- 169/2025



2 Tickets Rs. 10/-
 06/11/2025
 (P.N. SONEY)
 Adv. NOTARY
 Robertsganj-Sonbhadra.



IN THE MATTER OF:

Pawan Kumar

.....Applicant

Versus

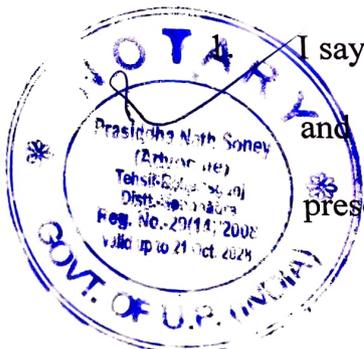
Union of India & Ors.

.....Respondent (s)

AFFIDAVIT FILED BY DISTRICT MAGISTRATE, SONBHADRA IN
COMPLIANCE TO THE ORDER DATED 19.08.2025 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI.

I, Badri Nath Singh S/o Shri Jagannath Singh, aged about 56 years, presently posted as District Magistrate, Sonbhadra, do hereby solemnly affirm and state on oath as under:

I say that I am the District Magistrate of the Respondent in the present case and as such being conversant with the facts and circumstances of the present case, am competent to swear this affidavit.



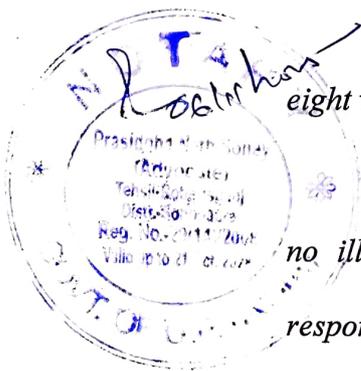
2. That vide this present original application the applicant has alleged that Respondent No. 11 is engaged in illegal sand mining in District Sonbhadra in Gata/Arazi No.21Mi (Khand no.1) lease area 14.98 hectare (37 acres) at Village-Bhagwa, Tehsil -Obra, District Sonbhadra, Uttar Pradesh.
3. That vide its order dated 23.04.2025 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has passed the following directions:-

"...10. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising of R.O., MoEF & CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate Sonbhadra. The District Magistrate, Sonbhadra will act as the nodal agency in the Joint Committee.

11. The Joint Committee will visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of midstream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMM11 has been issued.

12. The Joint Committee will submit the report before the Tribunal within eight weeks.

13. Till the next date of hearing the respondent authorities will ensure that no illegal mining takes place in the area concerned, more specifically by respondent no. 11..".



(Signature)

4. In Compliance of above, vide letter File No. CM-13011/70/2025-LAW-HO-CPCB-HO/132 dated 15.05.2025 Regional Directorate, Central Pollution Control Board, Lucknow has send Nomination letter of representative of CPCB for above Joint Committee. A Copy of letter dated 15.05.2025 is being annexed as **Annexure No.1.**
5. District Magistrate, Sonbhadra vide letter ref. No. 265/Khaniz/2025 dated 16.05.2025 has Nominated Sub-Divisional Magistrate, Obra on behalf of District Magistrate for inspection with Joint Committee constituted by Hon'ble NGT in the above Matter. A Copy of letter dated 16.05.2025 is being annexed as **Annexure No.2.**
6. That, Vide letter ref. No. G0727/O.A. No. 169/2025 dated 31.05.2025 letter has been send to Regional Director, Ministry of Environment, Forest and Climate Change, Lucknow & Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow to nominate representative for Joint Committee inspection. A Copy of letter dated 31.05.2025 is being annexed as **Annexure No.3.**



Vide letter dated 03.06.2025 & e-mail dated 10.06.2025 Nomination letter received from Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow & Regional Office, Ministry of Environment, Forest and Climate Change, Lucknow, respectively. A

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Copy of letter dated 03.06.2025 & 10.06.2025 is being annexed as **Annexure No. 4 & 5** respectively.

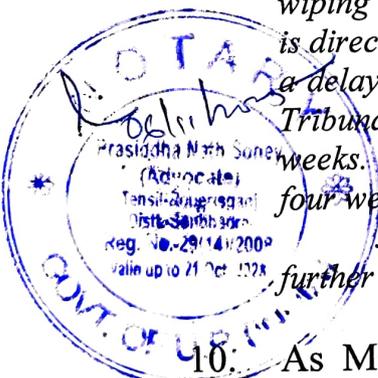
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8. That in compliance of directions of Hon'ble NGT for Joint inspection telephonic discussion was done with the nominated member of Joint Committee. After telephonic discussion, for Joint inspection, vides letter ref. No.G0789/OA No.169/2025 dated 12.06.2025 letter has been send to Nominated Member of Joint Committee for joint inspection on dated 17.06.2025 at 11:00 AM. A Copy of letter dated 17.06.2025 is being annexed as **Annexure No.6.**
9. That vide its order dated 19.08.2025 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has passed the following directions:-

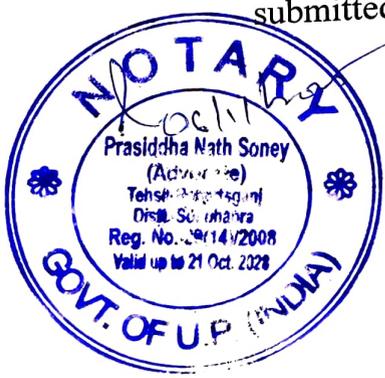
"...2. Counsel appearing for the Applicant has raised objection by submitting that the Tribunal had appointed the Joint Committee by order dated 23.04.2025 and the joint Committee waited for more than two months to carry out the site inspection on 30.06.2025 which has facilitated disappearance or wiping off of the evidence of illegal mining. The District Magistrate, Sonbhadra is directed to furnish an explanation as to why the joint inspection was done after a delay of more than two months of appointment of the Joint Committee by the Tribunal. Let an explanation in the form of Affidavit be submitted within four weeks. Time fixed for filing the report by the joint Committee is also extended by four weeks.

3. Interim order passed on 23.04.2025 will continue to operate until further orders.

10. As Members of Joint Committee informed that they were busy in other inspections of Hon'ble National Green Tribunal Cases. So, Joint inspection by Joint Committee was postponed.



11. Further, to review the factual status of the grievances made by the complainant/applicant, nominated members of Joint Committee along with other officials of District Sonbhadra have been conducted Joint Inspection of the site i.e. Riverbed Morrur mining lease along river Son in Gata/Arazi No. 21Mi(Khand No.1) at Village Bhagwa, Tehsil - Obra, District Sonbhadra, U.P, on dated 30.06.2025.
12. A copy of Joint Committee report dated 14.08.2025 of inspection dated 30.06.2025 is being Annexed as Annexure No.7.
13. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.
14. That the present affidavit on behalf of the District Magistrate, Sonbhadra is submitted before this Hon'ble Tribunal for kind perusal and consideration.



Prasadha Nath Soney
 as been identified by Shri. [Signature]
 appeared before me on 06 at 06 a.m./p.m.
 I certified that he/she understands and admits the truthness
 of facts mentioned in the affidavit/declaration and
 administered oath to him

[Signature]
 ADV. NOTARY
 SONBHADRA

[Signature]
 DEPONENT

25816

VERIFICATION:

Verified at Robertson on this the 06 day of November, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

[Signature]
 5
 06/11/2025

[Signature]
 DEPONENT



LIFE

Lifestyle for
Environment

केन्द्रीय प्रदूषण नियंत्रण बोर्ड CENTRAL POLLUTION CONTROL BOARD

क्षेत्रीय निदेशालय, लखनऊ Regional Directorate, Lucknow
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forest and Climate Change, Govt. of India)

File No. : CM-13011/70/2025-LAW-HO-CPCB-HO/132

दिनांक : 15.05.2025

सेवा में

जिलाधिकारी

जिलाधिकारी कार्यालय सोनभद्र,

सोनभद्र, उत्तरप्रदेश - 231216

नामिकाई

श्री काठ अग्र प्रदूषण नियंत्रण बोर्ड सोनभद्र

प्रकृति सं. 1338/2025

गति का दिनांक 03/06/2025

इस्ताक्षर

संयुक्त

विषय: मा. राष्ट्रीय हरित अधिकरण में दायर ओ. ए. संख्या 169/2025 "पवन कुमार बनाम भारत संघ एवं एवं अन्य" में पारित आदेश दिनांक 23.04.2025 के अनुपालन में संयुक्त समिति में नामांकन के संबंध में।

जिलाधिकारी
सोनभद्र

महोदय,

कृपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण में दायर ओ. ए. संख्या 169/2025 "पवन कुमार बनाम भारत संघ एवं अन्य" में पारित आदेश दिनांक 23.04.2025 का संदर्भ ग्रहण करें, जिसके अनुसार मा. अधिकरण ने संयुक्त समिति का गठन किया है। जिलाधिकारी सोनभद्र समन्वय एवं अनुपालन हेतु नोडल एजेंसी हैं।

उपरोक्त संदर्भ में उक्त संयुक्त समिति में केन्द्रीय प्रदूषण नियंत्रण बोर्ड का प्रतिनिधित्व करने हेतु श्री संदीप राय, वैज्ञानिक 'घ' (+91-9903816939 ईमेल : sandeeproycpcb@nic.in) को नामित किया गया है।

अतः आपसे अनुरोध है कि मा. राष्ट्रीय हरित अधिकरण के आदेश का समयबद्ध अनुपालन सुनिश्चित करने हेतु नामित अधिकारियों के साथ समन्वय स्थापित करने का कष्ट करें। बैठक/निरीक्षण की तिथि एवं नामित अधिकारी के संबंध में इस कार्यालय को अग्रिम सूचना श्रेयस्कर होगी।

भवदीय

Amal
(कमल कुमार)
क्षेत्रीय निदेशक

प्रतिलिपि :-

1. प्रभाग प्रभारी, आई. पी. सी. -II प्रभाग, के. प्र. नि. बो., नई दिल्ली : सादर सूचनार्थ।
2. प्रभाग प्रभारी, विधि प्रभाग, के. प्र. नि. बो., नई दिल्ली : सादर सूचनार्थ।
3. क्षेत्रीय आधिकारी, उ. प्र. प्र. नि. बो., सोनभद्र
4. श्री संदीप राय वैज्ञानिक - 'घ' क्षेत्रीय निदेशालय के. प्र. नि. बो., लखनऊ,] : मा. राष्ट्रीय हरित अधिकरण के संदर्भित आदेशों का अनुपालन सुनिश्चित करने हेतु।

(क्षेत्रीय निदेशक)

"पिकप भवन", विभूति खण्ड, गोमती नगर, लखनऊ-226 010 (उ.प्र.)
"PICUP Bhawan", Vibhuti Khand, Gomti Nagar, Lucknow-226 010 (U.P.)
EPABX दूरभाष : 0522-4087600, 4087700
दूरभाष / Tel. : 0522-4087601, 2721915
ईमेल / e-mail : rdlucknow.cpcb@gov.in, cpcb.lucknow@gmail.com

प्रधान कार्यालय/Head Office
"परिवेश भवन", ईस्ट अर्जुन नगर, दिल्ली-110 032
"Parivesh Bhawan", East Arjun Nagar, Delhi-110 032
EPABX दूरभाष/ Tel. : 011-43102030, 22303717
वेबसाइट/website: http://www.cpcb.nic.in

प्रेषक,

जिलाधिकारी,
सोनभद्र।

सेवा में,

राज्य सचिव,
उत्प्रेषण प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पत्रांक 265 / खनिज / 2025

दिनांक 16/05/2025

विषय:-

ओ0ए0 सं0-169/2025 पवन कुमार बनाम यूनियन आफ इण्डिया में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 23.04.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक ओ0ए0 सं0-169/2025 पवन कुमार बनाम यूनियन आफ इण्डिया में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 23.04.2025 का सन्दर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 23.04.2025 के कार्यकारी अंश निम्नवत् है:-

- "10. *Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising of R.O., MoEF & CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate Sonbhadra. The District Magistrate, Sonbhadra will act as the nodal agency in the Joint Committee.*
11. *The Joint Committee will visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of midstream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMMI has been issued.*
12. *The Joint Committee will submit the report before the Tribunal within eight weeks.*
13. *Till the next date of hearing the respondent authorities will ensure that no illegal mining takes place in the area concerned, more specifically by respondent no. 11."*

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उक्त आदेश दिनांक 23.04.2025 द्वारा जिलाधिकारी, सोनभद्र को नोडल नामित किया गया है। उक्त प्रकरण में अधोहस्ताक्षरी की ओर से उप जिलाधिकारी, ओबरा को गठित समिति के साथ जाँच हेतु नामित किया जाता है।

.....2

Seen

20/05/2025

कार्यालय जिलाधिकारी, सोनभद्र

पत्रांक:- G70727/0 A.No-169/2025

दिनांक- 31/05/2025

1. क्षेत्रीय निदेशक,
क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
पाचवाँ तल, केन्द्रीय भवन, सेक्टर-एच, सेक्टर-ए, अलीगंज,
लखनऊ।
ई-मेल-roc.lko-mef@nic.in
2. सदस्य सचिव,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

कृपया उपरोक्त विषयक ओ0ए0 संख्या-169/2025 पवन कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक-23.04.2025 के कार्यकारी अंश निम्नवत् है:-

...."10. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising of R.O., MoEF & CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate Sonbhadra. The District Magistrate, Sonbhadra will act as the nodal agency in the Joint Committee.

11. The Joint Committee will visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of midstream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMM11 has been issued.

12. The Joint Committee will submit the report before the Tribunal within eight weeks.

13. Till the next date of hearing the respondent authorities will ensure that no illegal mining takes place in the area concerned, more specifically by respondent no. 11.

14. List on 19.08.2025".

अतः आपसे अनुरोध है कि उक्त आदेश के अनुपालन में अपने विभाग का प्रतिनिधित्व करने हेतु प्रतिनिधि नामित करना चाहें, जिससे कि संयुक्त समिति के अन्य सदस्यों से समन्वय स्थापित करते हुये फ़ैक्चुअल रिपोर्ट ससमय मा0 एन0जी0टी0 में रिपोर्ट दाखिल की जा सके।

(बद्री नाथ सिंह)
जिलाधिकारी,
सोनभद्र

0/9
R.O.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No.

120856 / ए-2/एए-749/25

दिनांक

Date 3-6-25

सेवा में,

जिलाधिकारी,
सोनभद्र।

विषय- मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ०ए० सं० 169/2025 Pawan Kumar Vs Union of India and Ors. में पारित आदेश दिनांक 23.04.2025 के अनुपालन के सम्बंध में।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं० मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ०ए० सं० 169/2025 Pawan Kumar Vs Union of India and Ors. में पारित आदेश दिनांक 23.04.2025 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत हैं :-

-10. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising of R.O., MoEF & CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate Sonbhadra. The District Magistrate, Sonbhadra will act as the nodal agency in the Joint Committee.
11. The Joint Committee will visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of midstream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMMI has been issued.
12. The Joint Committee will submit the report before the Tribunal within eight weeks
13. Till the next date of hearing the respondent authorities will ensure that no illegal mining takes place in the area concerned, more specifically by respondent no. 11.
14. List on 19.08.2025.....

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 23.04.2025 द्वारा गठित संयुक्त समिति को प्रकरण में आच्छादित खनन इकाई का निरीक्षण कर 08 सप्ताह में रिपोर्ट मा० अधिकरण में दाखिल किये जाने के निर्देश दिये गये हैं। प्रकरण में सुनवाई हेतु अग्रिम तिथि 19.08.2025 नियत है।

मा० एन०जी०टी० के आदेश दिनांक 23.04.2025 के अनुपालन में गठित संयुक्त समिति में सदस्य के रूप में उ०प्र० प्रदूषण नियंत्रण बोर्ड की ओर से क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र (मोबाइल नं०-7839891673 एवं ई-मेल-rosombhadra@uppcb.in) को नामित किया जाता है।

माननीय एन०जी०टी० के आदेश दिनांक 23.04.2025 की छायाप्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

संलग्नक-यथोपरि।

Digitally signed by
SANJEEV KUMAR SINGH
Date: 31.05.2025
17:03:51
(संजीव कुमार सिंह)
सूचना सचिव

प्रतिलिपि- निम्नलिखित को मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 23.04.2025 के अनुपालन के संदर्भ में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय निदेशक, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय (मध्य क्षेत्र), केन्द्रीय भवन, 5 वां तल, सेक्टर-एच, अलीगंज।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

सदस्य सचिव

टी.सी. -12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : Info@uppcb.in

वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : Info@uppcb.in

Website : www.uppcb.com Court.com



RO Sonbhadra <rosombhadra@uppcb.in>

In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. 169 of 2025, Pawan Kumar vs UOI & Ors - reg:

1 message

DDGF(C) MoEF&CC RO Lucknow <rocz.lko-mef@nic.in>

Tue, Jun 10, 2025 at 4:59 PM

To: District Magistrate <dmson@nic.in>, ms <ms@uppcb.in>, Member CPCB <mscb.cpcb@nic.in>, CPCB LUCKNOW <rdlucknow.cpcb@gov.in>, rosombhadra <rosombhadra@uppcb.in>

Dear Sir/Ma'am,

Kindly find the attached documents herewith.

With regards,

MoEF&CC
Regional Office
Lucknow

2 attachments **Order 169 of 2025.pdf**

48K

 **Letter for Nomination in OA 169 of 2025.pdf**

995K



सत्यमेव जयते

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow



केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ-226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : roc.lko-mef@nic.in, goimocfrolko@gmail.com

File No. XXI/ENV/NGT/CC/193/2024/ 5-1

Dated: 09.05.2025

By-Email COURT MATTER
URGENT

To

District Magistrate
Sonbhadra
Email: dmson@nic.in

Subject: In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. 169 of 2025, Pawan Kumar vs UOI & Ors - reg:

Sir,

I am directed to refer to the above cited subject matter. The Hon'ble NGT was pleased to pass the order dated 23.04.2025. The relevant para read as:

".....10. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising of R.O., MoEF & CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate Sonbhadra. The District Magistrate, Sonbhadra will act as the nodal agency in the Joint Committee.

11. The Joint Committee will visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of midstream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMM11 has been issued.

12. The Joint Committee will submit the report before the Tribunal within eight weeks.

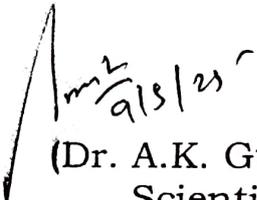
13. Till the next date of hearing the respondent authorities will ensure that no illegal mining takes place in the area concerned, more specifically by respondent no. 11.

14. List on 19.08.2025.”

That to comply the above order, undersigned has been nominated on behalf of MoEF&CC, Regional Office, Lucknow. You may contact on email id. rocz.lko-mef@nic.in & Mobile No. 8004923480.

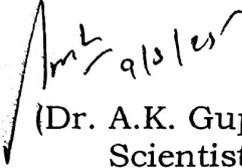
This is for your perusal & further necessary action.

Yours Sincerely


(Dr. A.K. Gupta)
Scientist 'E'

Copy to:

1. **Member Secretary**, CPCB, New Delhi. Email: mseb.cpcb@nic.in
2. **Member Secretary**, UPPCB, Lucknow. Email: mseb.cpcb@nic.in
3. **Regional Director**, CPCB, Lucknow Email: rdlucknow.cpcb@gov.in
4. **Legal Monitoring Cell, MoEF&CC, New Delhi.** Email: lmc.moefcc@gov.in


(Dr. A.K. Gupta)
Scientist 'E'

कार्यालय जिलाधिकारी, सोनभद्र

पत्रांक- 670789 / O.A.No. 169/2025

दिनांक- 12/06/2025

1. श्री (डॉ०) ए०के० गुप्ता, वैज्ञानिक 'ई', क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ।
2. श्री संदीप राय, वैज्ञानिक 'घ', क्षेत्रीय निदेशालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. उपजिलाधिकारी, तहसील-ओबरा, सोनभद्र।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-169/2025 पवन कुमार बनाम यूनिन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक-23.04.2025 के अनुपालन में संयुक्त समिति द्वारा स्थलीय निरीक्षण के सम्बन्ध में।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-169/2025 पवन कुमार बनाम यूनिन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक-23.04.2025 का संदर्भ ग्रहण करें, जिसके मुख्य अंश निम्नवत् हैं:-

...."10. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising of R.O., MoEF & CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate Sonbhadra. The District Magistrate, Sonbhadra will act as the nodal agency in the Joint Committee.

11. The Joint Committee will visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of midstream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMM11 has been issued.

12. The Joint Committee will submit the report before the Tribunal within eight weeks.

13. Till the next date of hearing the respondent authorities will ensure that no illegal mining takes place in the area concerned, more specifically by respondent no. 11.

14. List on 19.08.2025".

मा० राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के अनुपालन में गठित संयुक्त समिति द्वारा स्थलीय जाँच के सम्बन्ध में संयुक्त समिति से दूरभाष पर हुई वार्तानुसार स्थलीय निरीक्षण दिनांक-17.06.2025 को पूर्वाह्न 10:00 बजे प्रस्तावित किया गया है।

उपरोक्त परिपेक्ष्य में राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के अनुपालन में निर्धारित दिनांक पर स्थलीय निरीक्षण हेतु उपस्थित होना सुनिश्चित करें, जिससे कि तदनु रूप संयुक्त समिति के साथ स्थलीय निरीक्षण कर मा० राष्ट्रीय हरित अधिकरण को जाँच आख्या ससमय प्रेषित की जा सके।


(बद्री नाथ सिंह)
जिलाधिकारी,
सोनभद्र।

पू०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. खान अधिकारी, सोनभद्र को इस निर्देश के साथ प्रेषित कि संयुक्त समिति के साथ स्थलीय जाँच हेतु प्रतिभाग करें एवं आवश्यक सहयोग प्रदान करना सुनिश्चित करें।
2. श्री कमल कुमार, क्षेत्रीय निदेशक, क्षेत्रीय निदेशालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ।


जिलाधिकारी,
सोनभद्र

O/c
R.O.

JOINT COMMITTEE REPORT
IN THE HON'BLE NGT MATTER OF
 Original Application No. 169 of 2025

Titled as

Pawan Kumar Vs UOI & Ors.

1. Background:

Hon'ble NGT, Principal Bench, New Delhi was pleased to pass the order dated 23.04.2025 in the matter Original Application No. 169 of 2025 titled as Pawan Kumar Vs UOI & Ors and directed to visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of midstream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMM11 has been issued.

Relevant para of the Hon'ble NGT order is as below: -

"....10. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising of R.O., MoEF & CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate Sonbhadra. The District Magistrate, Sonbhadra will act as the nodal agency in the Joint Committee.

11. The Joint Committee will visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of midstream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMM11 has been issued.

12. The Joint Committee will submit the report before the Tribunal within eight weeks.

13. Till the next date of hearing the respondent authorities will ensure that no illegal mining takes place in the area concerned, more specifically by respondent no. 11.

4. List on 19.08.2025."

(A copy of the order of Hon'ble NGT is annexed as Annexure No A)

In compliance with said order, the following officials were nominated from the concerned Department:

The Following members have been nominated from their respective departments:

- a. Shri Vivek Kumar Singh, SDM, Sonbhadra, Sonbhadra
- b. Shri R.K. Singh, Regional Officer, UPPCB, Sonbhadra.
- c. Shri Sandeep Roy, Scientist 'D', CPCB, Regional Directorate (RD), Lucknow.
- d. Dr A.K. Gupta, Scientist 'E', MoEF&CC, Regional Office (RO), Lucknow.

2. Inspection of Joint Committee:

The joint committee inspection of the site was conducted on June 30, 2025. During the visit, Members nominated from UPPCB and DM, Sonbhadra, were not present during the joint committee inspection. The following officials were present and representing their organisation:

- a. Shri Chandrasekhar, AEE, Regional Officer, UPPCB, Sonbhadra
- b. Shri Sandeep Roy, Scientist 'D', CPCB, Regional Directorate (RD), Lucknow.
- c. Dr A.K. Gupta, Scientist 'E', MoEF&CC, RO, Lucknow.

During the Visit, the following officials were also present, including

1. Shri Shailendra Singh, Mining Officer
2. Shri Anrendra Ram, Revenue Officer
3. Shri Rajneesh Yadav, Assistant Revenue Officer,
4. Shri Vinod Dubey, Revenue Inspector,
5. Shri Rakesh Kumar, Revenue Inspector

2. Observation during site inspection

- Letter of intent (LOI) for the grant of the mining lease has been issued by the Mining Department, District Magistrate (DM), Sonbhadra vide letter no. 83/Khanej/2021 dated 08.1.2021. **(A copy of the LOI is attached as Annexure B).**
- Directorate of Geological and Mining has approved the mining plan vide letter no. 2021/2/18/49598 dated 26.03.2021 for mining of morrum from the lease area of 14.9800 ha. **(A copy of the mining approval letter is attached as Annexure C).**
- The terms of reference (ToR) were issued by the State Level Environment Impact Assessment Authority, Uttar Pradesh (SEIAA, U.P.) ref. No.: 110/Parya/SEAC/6262/2019 Dated 11 June. 2021. The public hearing was organized on 18-08-2021.
- SEIAA-UP accorded Environmental Clearance to Proposed Sand/Morrum mining along the river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra to M/s Veera Construction, Rameshwar Pratap S/o ShriShyama Prasad, R/o – S 3/36 B, Ardali Bazar, Varanasi, U.P. 221002. Vide EC identification no. EC21B001UP130816 dated 01.12.2021 (File No. 6262) for one year. **(A copy of the EC is attached as Annexure D).**


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- Project obtained first consent to operate (CTO) under the Air Act vide letter no. 143459/UPPCB/Sonbhadra (UPPCBRO)/CTO/air/Sonbhadra/2021 dated 15.12.2021 for sand/morrum mining extraction capacity, 2,39,680 cubic meters per year, which was valid from 14.12.2021 to 31.12.2021, and under the Water Act vide letter no. 143495/UPPCB/Sonbhadra (UPPCBRO)/CTO/water/Sonbhadra/2021 dated 16.12.2021 for sand/morrum mining, 2,39,680 cubic meters per year, which was valid from 14.12.2021 to 31.12.2021. **(A copy of the CTO under the Air Act & Water Act is attached as annexure E)**
- Project obtained second consent to operate (CTO) under the Air Act vide letter no. 148088/UPPCB/Sonbhadra (UPPCBRO)/CTO/air/Sonbhadra/2022 dated 15.02.2022 for sand/morrum mining, 2,39,680 cubic meters per year, which was valid from 24.01.2022 to 31.12.2022, and under the Water Act 148092/UPPCB/Sonbhadra (UPPCBRO)/CTO/water/Sonbhadra/2022 dated 15.02.2022 for sand/morrum mining, 239680 cubic meters per year, which was valid from 24.01.2022 to 31.12.2022. **(A copy of the CTO under the Air Act & Water Act is attached as annexure F)**
- Project obtained consent to operate (CTO) vide letter no. 180010/UPPCB/Sonbhadra (UPPCBRO)/CTO/both/Sonbhadra/2023 dated 31.03.2023 for sand/morrum mining, 239680 cubic meters per year, which is valid from 30.03.2023 to 31.12.2025. **(A copy of the CTO (both) is attached as annexure G).**
- The Joint Committee observed that no mining activity was going on in the lease area on the day of Inspection. The mining work has been suspended since May 22, 2025. **A copy of the last e-MM11 dated 20.5.2025 is enclosed as annexure H).**
- The Joint Committee observed that a significant portion of the leased area (3.2 ha) is found within the mainstream of the river, where mining activities were carried out.
- The Joint Committee observed that the lease has established a weighting bridge along with the office, approximately 350 meters from the lease boundary.
- As per the available .kml file of the lease, it has been found that the lease area is 14.70 ha against 14.98 ha.
- At the project office site, 1 no. of DG (with acoustic enclosure) was found installed to cater the emergency in case of power failure. The height of the stack was not adequate.
- The Joint Committee observed that the Environmental Clearance (EC) of the above project is valid up to one year from the date of issue, i.e., 30.11.2022.
- The Director, Mining and Geology issued a letter to SEIAA-UP vide letter no. 1381/M-228/2017 Khanij Niti (VIII) dated 30.12.2022 informing SEIAA-UP, the





letter stated that the Replenishment study of the river bed mining of sand/morrum has been completed by Central Mine Planning & Design Institute Limited (CMPDI), a mini Ratna Company. Given above, as per points no. 1 & 2 of the letter of the Directorate of Mines, UP no. 1368/M-228/2017 Khanij Niti (VIII) dated 27.12.2022, SEIAA-UP is requested to increase the validity of the EC up to the Mining lease period. **(A copy of the letter is attached as Annexure I),**

- In light of the above, the State-level Environment Impact Assessment Authority (SEIAA)-UP agrees to extend the validity of the Environmental Clearance of the concern mining lease on 26 rivers, including the river Son, for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs... vide minutes of the meeting (MOM) of the 685th meeting of SEIAA-UP held on 31.12.2022. **(A copy of MOM is attached as Annexure-J),**
- As per the Sustainable Sand Mining Management Guideline, September 2015, guidelines, no Environment Clearance (EC) shall be given for a mining lease located within 200-500 meters of a bridge, etc. However, it has been found that the distance between the lease and the bridge is within 500 meters in the above lease.
- As per the information provided by the Regional Office, UPPCB. Lease operated the mine without a valid consent to operate (CTO) for the period of 01.01.2022 to 23.01.2022 and 01.01.2023 to 29.03.2023.
- As per the general condition no. 2 of EC stated that *“Precise mining area will be jointly demarcated at the site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 month.”* No such site plan and report etc were provided to the joint committee by the concerned department i.e., mining department and State Pollution Control Board.
- The joint committee observed that only two boundary pillars were found intact, and remaining two pillars, as informed inside the river stream. These two pillars were not visible.
- The joint committee observed that lease has yet to construct Pakka/concreted/black top motorable haul road connecting to nearby SH/NH. Thus could lead to fugitive emission by plying of vehicle while in operation.
- The joint committee observed that a lease has yet to be constituted/appointed separate Environmental Management Cell (EMC) with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- The joint committee observed that lease has yet not carried out any tree plantation on the approach road, mine, and lease area.


14/01/23


14/01/23



- The joint committee observed that the Environmental statement of the project has not been submitted to the Regional Office, UPPCB etc.
- The joint committee also observed significant mining activity conducted by lease outside the mining lease area.
- In addition to the above, the Mining office, Sonbhadra vide letter no. 670/Khanaj/2025 dated 15.07.2025, also submitted the action taken against the above lease for illegal mining from 20221 to 23.11.2024 (67257 m³) and issued a show cause (1437.50 m³) on 18.05.2025. (**A copy of the letter is attached as Annexure K**), which has also been confirmed by images taken by Satellite on various times.
- The Joint Committee was able to access a satellite image dated 05.03.2022, 23/04/2024 (**Annexure-L 1, 2, 3, 4**), which depicts illegal mining activities outside the leased mining area that have been visible. The image also revealed multiple trucks and earth-moving machinery, along with vehicles using the leased area of M/s Veera Construction Co. to access the illegally mined area, which has also been reported by the Mining Department, Sonbhadra.
- The Joint Committee found significant illegal mining activity 150-200 meters from the lease boundary, which is also reflected in the satellite images dated 05.03.2022, 23.04.2024, and 09.4.2025. (A copy of the satellite image is attached as **Annexure-L**).
- On the way to an illegal mine site, the joint committee found two big abstractions (blockages), which were made recently. A photograph taken during the joint committee inspection is also attached. **A photograph taken during the visit is attached as M (pic no. 19 to 22)**.
- The Joint Committee also found a motorable (merry-go-round type) road has been constructed for mineral transportation. The road condition in that area is not good due to recent heavy rainfall. A photograph taken during the joint committee inspection is also attached. (**Photograph taken during the visit is attached as M**)
- As per the information provided by the Mining office, Sonbhadra vide letter no. 670/Khanaj/2025 dated 15.07.2025. The letter stated that the first e-MM-11 was issued to M/s Veera Construction on 15.12.2021, and the last was on 22.05.2025.

5. Analysis of the Findings:

- In light of the above, it has been found that the Lease operated the mine without a valid consent to operate (CTO) for the period of 01.01.2022 to 23.01.2022 and 01.01.2023 to 29.03.2023.
- In light of the above, it has been found that the above Environmental clearance has been granted contrary to the Sustainable Sand Mining Management Guideline,

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September (SSMMG) 2016, and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM), January 2020.

- In light of the above, the mining lease area on paper is 14.98 ha; however, the .kml file and the latitude and longitude mentioned in the EC reflected that the actual lease area is 14.70 ha only. This shows that 0.28 ha is less than the granted.
- As stated earlier, a significant part of the mining lease falls in the main stream of the river and distance in between mine lease and river bridge is around 350 meters, which reflected that the Environmental clearance of the above lease has been granted contrary to the Sustainable Sand Mining Management Guideline, September (SSMMG) 2015, and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM), January 2020 guidelines.
- In light of the above, significant mining activities were found outside the mining lease area, and even, motorable road has also been constructed for mineral transportation.
- In light of the above, it has been found that M/s Veera Construction has been continuously involved in illegal mining around the above lease area since 2021 onwards, which has also been confirmed by the letter of the Mining Department, Sonbhadra on dated 15.07.2025.
- In light of the above, it has been found that the mining department issued a show cause to M/s Veera Construction. By the submitted documents, it is not clear whether this Show cause has been issued on the grounds of non-submission of the penalty for 02.12.2023 and 23.11.2024 or repeated occurrence of the illegal mining in that area.
- The Joint Committee observed that the Environmental Clearance (EC) of the above project is valid up to one year from the date of issue, i.e., 30.11.2022. The SEIAA-UP agrees to extend the validity of the Environmental Clearance of the concern mining lease on 26 rivers, including the river Son, for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs vide minutes of the meeting (MOM) of the 685th meeting of SEIAA-UP held on 31.12.2022. It is important to note that the 685th meeting of the SEIAA-UP is in question, as it is already mentioned in the MOM that the Chairman of the SEIAA-UP did not attend the above meeting. **(A Copy of MOM is attached as Annexure-J).**

5. Recommendation of the joint committee:

- In light of the above, it has been found that the validity of the above EC has been extended for one year only through the MoM of the 685th meeting of SEIAA. MoM cannot speak on the further validity extension of EC. Therefore, necessary clarification may be given by SEIAA-UP on the above issues.
- In light of the above, it has been found that the leasee operated the mine without a valid consent to operate (CTO) for the period of 01.01.2022 to 23.01.2022 and


14/01/25


14/01/25



01.01.2023 to 29.03.2023. Accordingly, environmental compensation may be imposed.

- In light of the above, it has been found that the above Environmental clearance has been granted contrary to the Sustainable Sand Mining Management Guideline, September (SSMMG) 2016, and Enforcement & Monitoring Guidelines for Sand Mining (EMGSM), January 2020. Therefore, SEIAA/SEAC-UP can review such cases and be cautious during the appraisal of the River bed mining (RBM) project in the future.
- In light of the above, the mining lease area on paper is 14.98 ha; however, .kml file and the latitude and longitude mentioned in the EC reflected that the actual lease area is 14.70 ha only. This shows that 0.28 ha is less than the granted. The Director of Mining & Geology-UP is requested to take further action on the above issue, and also be cautious during the lease grant in the future.
- In light of the above, it has been found that M/s Veera Construction has been continuously involved in illegal mining activities around the above lease area since 2021 to date; therefore, Local Administration, through the mining department, may initiate necessary proceedings against M/s Veera Construction.
- In light of the above, the Mining Department, Sonbhadra, may calculate the total quantity of mineral excavated. Penalty may be imposed for the extraction of excess minerals, if any.
- Any mining activity, which area in violation of the provisions of the Environment (Protection) Act, 1986, the Water (Prevention and control of Pollution Act, 1974), and Air (Prevention and control of Pollution Act, 1981) etc. shall be considered as illegal mining within the provision of section 21 (5) of MMDR act and the concerned authority shall take necessary action within the provision of MMDR Act.

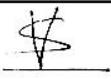

14/01/25


14/01/25



List OF Annexures

No of Annexures	Content	Pages
A	Hon'ble NGT Order dated 23.04.2025	2
B	A copy of the LOI	4
C	A copy of the Mining approval	2
D	Copy of the EC dated 1.12.2021	10
E	A copy of the CTO under the Air Act and Water Act dated 15.12.2021	6
F	A copy of the CTO under the Air Act and Water Act dated 15.02.2022	6
G	A copy of the CTO under both Air & Water Act dated 31.03.2023	4
H	A copy of the last e-MM11 dated 20.5.2025	1
I	A copy of the letter Director of Mines	2
J	copy of SEIAA MOM	2
K	A copy of the Mining Officer's letter	3
L	Satellite Images	9
M	Photograph taken during Joint inspection	8

Name of the Committee members		Signature
1.	Shri Vivek Kumar Singh, SDM, Sonbhadra, Sonbhadra	
2.	Shri R.K. Singh, Regional Officer, UPPCB, Sonbhadra	
3.	Shri Sandeep Roy, Scientist 'D', Central Pollution Control Board (CPCB), Regional Directorate (RD), Lucknow	
4.	Dr. A.K. Gupta, Scientist, E Ministry of Environment, Forest and Climate Change, Regional Office, Lucknow.	
Dated: 14.08.2025		

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 169/2025

Pawan Kumar

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 23.04.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Ashish Madaan, Adv

Respondent: Mr. Gaurav Kumar Bansal, Ms. Nandita Bansal & Ms. Chandrika
Upadhyaya, Adv. for R - 11**ORDER**

1. In this original application, the applicant alleges that respondent no. 11 is engaged in illegal mining in District Sonbhadra in Gata/Araji no 21 mi. (Khand no. 1) Area – 14.98 ha (37 acres) at Village – Bhagwa, Tehsil – Obra, District Sonbhadra.

2. The submission of the counsel for the applicant is that Environmental Clearance (EC) dated 01.12.2021, page no. 40 was granted to respondent no. 11 with the validity of one year. The said validity period has expired, yet the respondent no. 11 is engaged in the illegal mining, not only in the lease area but outside the lease area also.

3. Learned counsel for the applicant has referred to the photographs filed as annexure-II to show that by using the JCBs the mid-stream sand mining is being done. He has also pointed out that these are the photographs with geocoordinates taken on 16.10.2024. The photographs clearly depict the mid-stream sand mining using heavy machines.

4. Referring to specific condition no. 40 of the EC, he has submitted that the mining using excavators, scoopers, heavy machines, etc. was strictly prohibited while granting EC, therefore, even if the EC has been subsequently renewed, the respondent no. 11 cannot be permitted to violate the EC condition. He has also referred to the form eMM11 filed as annexure III and has submitted that the Director, Geology and Mining, Uttar Pradesh is issuing the transport permit in spite of the fact that the EC has expired.

5. He has submitted that in similar circumstances, in respect of another project proponent, O.A. No. 48/2025 has already been entertained and an interim order has been passed.

6. Mr. Gaurav Kumar Bansal, advocate accepts notice for respondent no. 11 and seeks four weeks' time to file the reply. He has submitted that some other aggrieved person has already filed a writ petition before the High Court as against the respondent no. 11 but neither the writ petition number nor any order passed in that writ petition is available with him. He has also produced minutes of meeting of SEIAA, U.P dated 31.12.2022 wherein a decision was taken to extend the validity of the EC, but the extended period has not been disclosed by him nor he has produced the EC which is valid as of now.

7. Hence, considering the aforesaid circumstances, we are of the view that since an issue of illegal sand mining in violation of environmental norms is involved, therefore, the OA is required to be entertained and heard by this bench.

8. Issue notice to the unrepresented respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly

files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

9. Applicant is directed to serve the respondents and file affidavit of service at least one till before the next date of hearing.

10. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising of R.O., MoEF & CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate Sonbhadra. The District Magistrate, Sonbhadra will act as the nodal agency in the Joint Committee.

11. The Joint Committee will visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of mid-stream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMM11 has been issued.

12. The Joint Committee will submit the report before the Tribunal within eight weeks.

13. Till the next date of hearing the respondent authorities will ensure that no illegal mining takes place in the area concerned, more specifically by respondent no. 11.

14. List on 19.08.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

April 23, 2025
OA No. 169/2025
HB..

Annexure- B

कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

पत्रांक १३ / खनिज / 2021

दिनांक ०४ / ०१ / 2021

वीरा कन्ट्रक्शन,
द्वारा-श्री रामेश्वर प्रताप पुत्र श्री हयाग प्रसाद
निवासी एस०-३, ३६ बी०, अर्पली बाजार,
जनपद-वाराणसी। मो० नं०-९४६६१६२७०६
ई०मेल आई०डी० pratan12121979@gmail.com

खनन पट्टा की स्वीकृति हेतु आशय-पत्र
(Letter of Intent for grant of mining lease)

भूतत्व एवं खनिकर्म विभाग, उत्तर प्रदेश शासन के आदेश संख्या-1875/86-2017-57 (सामान्य)/2017 टी०सी०-1 दिनांक 14.08.2017 में विनिहित निर्देशों के अधीन जनपद-सोनभद्र में प्रवाहित होने वाली नदियों के तल में स्थित मौरम के क्षेत्रों को उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) के अध्याय-चार के नियम-23 के उप नियम(1) के प्राविधानों के अन्तर्गत इस कार्यालय के पत्र संख्या-2160/ खनिज/ई-टेण्डर/2018 दिनांक 29.11.2018 के द्वारा रिक्त घोषित करते हुये शासनादेश संख्या-1875/86-2017-57 (सामान्य)/2017 टी०सी०-1 दिनांक 14.08.2017 में उल्लिखित शर्तों के अधीन रिक्त क्षेत्रों के व्यवस्थापन हेतु "ई-निविदा सह ई-नीलामी" की प्रक्रिया के अन्तर्गत इच्छुक एवं अर्ह व्यक्तियों से निविदा सह बोली आमंत्रित की गयी थी।

2- उक्त क्रम में जनपद-सोनभद्र की तहसील-ओबरा के ग्राम-भगवां की आराजी संख्या-21मि० में स्थित क्षेत्र रकबा-14.980 हेक्टेयर (खण्ड-1) में उपलब्ध वार्षिक आंकलित मात्रा 2,39,680 घन मीटर मौरम के लिये सेवा प्रदाता एजेन्सी (एम०एस०टी०सी०) के माध्यम से आपने रु० 270/- (रुपये दो सौ सत्तर मात्र) प्रति घन मीटर की बोली विज्ञप्ति दिनांक 29.11.2018 में उल्लिखित शर्तों के अधीन दी है।

3- अतः आपके द्वारा दी गई बोली सर्वोच्च एवं संतोषजनक पाये जाने पर तत्समय माननीय न्यायालय द्वारा पारित प्रभावी अन्तरिम आदेशों के अनुपालन में औपबन्धिक रूप से उसे स्वीकार नहीं किया जा सका था, परन्तु उत्तर प्रदेश शासन के पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-2 की अधिसूचना संख्या-2658/81 -2-2020-20(4)/2020 दिनांक 21 दिसम्बर, 2020 के द्वारा प्रस्तावित वन भूमि में से उपयुक्त भूमि को भारतीय वन अधिनियम, 1927 की धारा-20 के प्राविधानों के अन्तर्गत संरक्षित वन घोषित कर दिये जाने के उपरान्त अब विषयगत क्षेत्र प्रस्तावित वन भूमि से पृथक होकर राजस्व भूमि की श्रेणी में आ गयी है।

4- अतः आपके द्वारा दी गयी बोली सर्वोच्च एवं संतोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्वारा औपबन्धिक रूप से उसे स्वीकार की जाती है:-

शर्तों:-

1. विषयगत क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 2,39,680 घन मीटर मौरम के लिये रु० 270/- (रुपये दो सौ सत्तर मात्र) प्रति घन मीटर की दर के अनुसार प्रथम वर्ष के लिये वार्षिक पट्टा धनराशि रु० 6,47,13,600/- (रुपये छः करोड़ सैंतालिस लाख तेरह हजार छः सौ मात्र) आगणित होती है, अतएव आप उक्त धनराशि की 25 प्रतिशत धनराशि रु० 1,61,78,400/- (रुपये एक करोड़ एकसठ लाख अठत्तर हजार चार सौ

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- मात्र) प्रतिभूति के मद में एवं 25 प्रतिशत धनराशि रु0 1,81,78,400/- (रूपये एक करोड़ एकसठ लाख अठ्ठत्तर हजार भार री मात्र) प्रथम किश्त के मद में आपको इस आशय-पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होंगे। बयाने के रूप में जमा धनराशि (अर्नेस्टमनी) प्रतिभूति के मद में जमा होने वाली धनराशि में समायोजित होगी। आशय-पत्र जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में जमा करना अनिवार्य है अन्यथा यदि आप धनराशि जमा करने में विफल रहते हैं, तब आपके द्वारा अर्नेस्ट मनी के मद में जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध में आप द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नहीं होंगे।
2. मौरम का खनन पट्टा पाँच वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष हेतु देय धनराशि रु0 6,47,13,600/- (रूपये छः करोड़ सैंतालिस लाख तेरह हजार छः सौ मात्र) पर अनुवर्ती वर्षों में वार्षिक पट्टा धनराशि 10 प्रतिशत की उत्तोत्तर वृद्धि सहित देय होगी।
 3. प्रथम वर्ष के लिये अवशेष पट्टा धनराशि एवं आगामी वर्षों के लिए निर्धारित पट्टा धनराशि उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 (यथा संशोधित) में नियत समयानुसार राज्य सरकार को निर्धारित प्रक्रिया के अनुसार भुगतान की जायेगी। देय किश्त की धनराशि जमा न करने की दशा में नियमावली, 1963 के नियम-59 के अनुसार देय धनराशि, नियमानुसार ब्याज सहित वसूल की जायेगी।
 4. आशय-पत्र (लेटर ऑफ इन्टेन्ट) निर्गत होने के एक माह के अन्दर, निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ के समक्ष खनन योजना, खान बन्दी योजना सहित अनुमोदनार्थ प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अन्यथा नियमावली, 1963 के नियम 59(1) के प्राविधानों के अर्न्तगत रु0 10,000/- प्रति दिन की दर से शास्ति देय होगी।
 5. उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के नियम-17 के प्राविधानों के अनुसार पट्टेदार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।
 6. पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति से एक माह के भीतर पट्टा विलेख का निष्पादन करारकर खनन संक्रिया तत्काल आरम्भ की जायेगी।
 7. नियमावली, 1963 के नियम 34(4) के अर्न्तगत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम 34(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली, 1963 के नियम 59(7) के अर्न्तगत जारी आशय-पत्र निरस्त कर सकेंगे।
 8. नियमावली-1963 के नियम-34 के अनुसार क्षेत्र में भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा कराये जाने हेतु पट्टेदार उत्तरदायी होगा।

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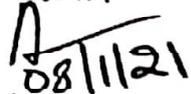
9. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर रायल्टी का 2.08 प्रतिशत टी0सी0एरा0(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास, सोनभद्र में उपादान के रूप में रायल्टी की 10 प्रतिशत धनराशि, नियमानुसार पट्टेदार जमा कराएंगे।
10. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कोंर्डिनेट्स पट्टेदार अंकित करायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के व्यय पर पट्टेदार ऐसे सीमा चिन्ह के खम्भे लगायेगा, जो पट्टा विलेख से संलग्न मानचित्र में दर्शाये गये सीमांकन को इंगित करने हेतु आवश्यक होंगे।
11. पट्टा विलेख के निष्पादन के दिनांक से यथाशीघ्र खनन संक्रियायें पट्टेदार आरम्भ करेंगे और तत्पश्चात जान-बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेंगे।
12. पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व उनकी निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगवाये जाने सहित चैक पोस्ट/गेट का निर्माण करेंगे। पट्टेदार उक्त चैक पोस्ट/गेट पर आर0एम0 आइ0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई0-प्रपत्र एम0एम0-11 पर अंकित क्यू0आर0 कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एम0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जाने पर रिकॉर्ड को उन्हें उपलब्ध करायेगा।
13. पट्टेदार प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेंगे। प्रत्येक वाहन को निर्गत ई0-एम0एम0-11 जनित क्यू0आर0कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली, 1963 के नियम-59 के अन्तर्गत वह शास्ति के लिए उत्तरदायी होगा।
14. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक: 05.09.2018 के अनुपालन में पट्टेदार द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर में इन्टीग्रेट कराया जायेगा। इन्टीग्रेट में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-

(1) The Weight bridge device should use the MQTT protocol to transmit data.

(2) The Weight bridge device should transmit data over the Internet to IOT infrastructure in cloud.

(4)

15. खनन क्षेत्र में तीन मीटर की गहराई अथवा जल स्तर, मे से जो कम हो, से अधिक गहराई में खनन संक्रियायें पट्टेदार द्वारा नहीं की जायेगी।
16. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।
17. नदी की जल धारा में संक्शन लिफ्टर मशीन द्वारा खनन कार्य नहीं किया जायेगा।
18. स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।
19. यदि पट्टेदार द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
20. उ०प्र० उप खनिज (परिहार) नियमावली, 1963 के नियम-67 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेदारक के मध्य तय होगा।
21. पट्टेदार द्वारा पर्यावरण स्वच्छता प्रमाण-पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन कार्य प्रारम्भ किया जायेगा।
22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टेदार को मान्य होगी तथा माननीय सर्वोच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा माननीय उच्च न्यायालय द्वारा पारित आदेशों के अनुपालन हेतु विधितः बाध्य होगा।


 (अभिषेक सिंह)
 जिलाधिकारी,
 सोनभद्र

पत्रांक व तद्दिनांक

- प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
1. सचिव, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग, लखनऊ।
 2. निदेशक, भूतत्व एवं खनिकर्म उ०प्र०, खनिज भवन, लखनऊ।
 3. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा, सोनभद्र।
 4. पुलिस अधीक्षक, सोनभद्र।
 5. क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, क्षेत्रीय कार्यालय, सोनभद्र।
 6. उप जिलाधिकारी, ओबरा, सोनभद्र।
 7. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल, सेंटर कोर्ट बिल्डिंग, 3/सी, 5 पार्क रोड, हजरतगंज, लखनऊ।


 जिलाधिकारी,
 सोनभद्र

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Sonbhadra

संख्या :- 2021/2/18/49598

दिनांक :- 2021-03-26

विषय :- पट्टाधारक श्री M/s Veera Construction Prop: Rameshwar Pratap के पक्ष में स्वीकृत जनपद Sonbhadra में तहसील Obra ग्राम-गाटा सं०-21Mi क्षेत्रफल 14.9800 हे० में उपखनिज मौरम (नदी तल में उपलब्ध), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय, उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री M/s Veera Construction Prop: Rameshwar Pratap द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 2021-03-24 को कर दिया गया है।

- 1- “खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
 - (अ) “खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 60 (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 239680.00 घन मी० प्रति वर्ष घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
 - (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
 - (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
 - (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
 - (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
 - (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी के तलए जो भी कम हो तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।
 2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।
 3. खनन पट्टा स्थल पर फ्रूट एंड बॉक्स व स्ट्रेचर रखे जायें।
 4. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
 5. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

6. नदी के तटबन्ध से नदी की ओर न्यूनतम 50 मीटर तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक 30
व्यवहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।

7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देश एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2-

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।

संख्या : - 2021/2/18/49598 (1)/मा0 प्लान , तद् दिनांक

तिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Sonbhadra**

2- पट्टाधारक श्री M/s Veera Construction Prop: Rameshwar Pratap नि0 तहसील **Obra**
जनपद Sonbhadra

3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

रत्नगर्भा वसुन्धरा

(अनिल कुमार शर्मा)

संयुक्त निदेशक
कृते निदेशक।



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Proprietor
M/S VEERA CONSTRUCTION
R/o S-3/36B, Ardali Bazar, Varanassi-221002, Uttar Pradesh -221002

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/61527/2021 dated 06 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC21B001UP150816 |
| 2. File No. | 6262 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Environment Clearance for proposed river bed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98ha (37 acre) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri Rameshwar Pratap |
| 7. Name of Company/Organization | M/S VEERA CONSTRUCTION |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 11 Jun 2021 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/61527/2021 & SEIAA, U.P File no- 6262

Sub: Environmental Clearance is sought for Proposed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction.

Dear Sir,

This is with reference to your application / letter dated 31-03-2021, 02-04-2021, 06-09-2021 & 20-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 24-09-2021 and SEIAA in meeting held on 23-11-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) to SEAC on 24-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri RameshwarPratap.
2. The terms of reference were issued by SEIAA, U.P. Ref. No.: 110/Parya/SEAC/6262/2019 Dated 11 June 2021. The public hearing was organized on 18-08-2021.
3. **Salient features of the project as submitted by the project proponent:**

1.	On-line proposal No.	SIA/UP/MIN/61527/2021
2.	File No. allotted by SEIAA, UP	6262
3.	Name of Proponent	ShriRameshwarPratap
4.	Full correspondence address of proponent and mobile no.	M/s Veera Construction RameshwarPratap S/o ShriShyama Prasad R/o – S 3/36 B, Ardali Bazar, Varanasi, U.P. – 221002
		Mobile no. –
		Email ID - Veerasand64@gmail.com
5.	Name of Project	Environment Clearance for proposed river bed Sand/Morrum mining along river Son at Gata/Araji no 21 mi, (Khand no. 1) Area - 14.98 ha (37 acres) at Village – Bhagwa, Tehsil - Obra, District- Sonbhadra, U. P. M/s Veera Construction, prop. Sri RameshwarPratap
6.	Project Location (Khasra/Gata No.)	Gata/Araji no 21 mi, (Khand no. 1)
7.	Name of River	Son River
8.	Name of Village	Bhagwa
9.	Tehsil	Obra,
10.	District	Sonbhadra
11.	Name of Minor Mineral	River Bed sand/morrum mining
12.	Sanctioned Lease Area (in Ha.)	14.98 ha
13.	Max. & Min mRL within lease area	The highest level is 170.8 mRL The lowest level is 166.0 mRL Water level – 165.0

14.	Pillar Coordinates (Verified by DMO)	Point	Latitude N	Longitude E
		A	24° 31' 45.58"N	82° 59' 24.55"E
		B	24° 31' 55.22"N	82° 59' 43.53"E
		C	24° 31' 50.07"N	82° 59' 46.56"E
		D	24° 31' 36.52"N	82° 59' 27.91"E
15.	Total Geological Reserves	4,63,164 m ³ /annum		
16.	Total Mineable Reserve	2,50,009 m ³ /annum		
17.	Total Proposed Production	11,98,400 m ³ (5 years)		
18.	Proposed Production /year (as per Lol)	2,39,680 m ³ /annum or 4,31,424 tonnes/annum		
19.	Sanctioned Period of Mine lease	5 years		
20.	Production of mine/day	959 m ³ /day		
21.	Method of Mining	Mining will be carried out by bar scalping or skimming method and mining operation shall be mechanized (OTFM) using scrapers/EMM and chain/tyre mounted bulldozers for rescue & salvage (as per SSMG 2016).		
22.	No. of working days	250		
23.	Working hours/day	8		
24.	No. of worker	51		
25.	No. of vehicles movement/day	80		
26.	Type of Land	Govt./Non Forest Land		
27.	Ultimate of Depth of Mining	3.0 m (For Mining Plan Period)		
28.	Nearest metalled road from site	1.0 km		
29.	Water Requirement	PURPOSE		
		Drinking	- 0.51 KLD	
		Suppression of dust	- 7.8 KLD	
		Plantation	- 0.335 KLD	
		Others (if any)	- 0.00 KLD	
		Total	- 8.645~9.00 KLD	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/1821 RA 0120 Valid till – 19/10/2021		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No-268/Khanij/2021 dated 25 January 2021.		
33.	Details of Lease Area in approved DSR	Serial no. 14, Page no. 26 Sudhhipatra – patrank 957/Khanij/2021 dt. 20/03/2021		
34.	Project Cost	1.45 Crore		
35.	Proposed CER cost	2.90 lacs		
36.	Proposed EMP cost	9.81		
37.	Length and breadth of Haul Road	Length – 0.65 km Breadth – 6.00 m		
38.	No. of Trees to be Planted	335		

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 24-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated

23-11-2021 decided to grant the Environmental Clearance to the title project for collection of **2,39,680 m³/annum for one year only** for lease area of 14.98 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

- 1- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- 2- Forest clearance shall be taken by the proponent as necessary under law.
- 3- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- 4- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
- 5- Mining and loading shall be done only within day hours' time.
- 6- No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 7- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- 8- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
- 9- Parking of vehicles should not be made on public places.
- 10- No tree-felling will be done in the leased area, except only with the permission of Forest Department.
- 11- No wildlife habitat will be infringed.
- 12- It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- 13- It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
- 14- It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
- 15- Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
- 16- Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
- 17- Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
- 18- Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
- 19- Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.

- 20- Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
- 21- Dispensary facilities for first-aid shall be provided at site.
- 22- An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
- 23- The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
- 24- The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
- 25- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
- 26- Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
- 27- Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
- 28- Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
- 29- Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
- 30- Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
- 31- Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
- 32- Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
- 33- The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
- 34- Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
- 35- Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- 36- The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
- 37- The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

- 38- The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
- 39- Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- 40- Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
- 41- Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
- 42- Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 43- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- 44- The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
- 45- The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
- 46- Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
- 47- Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
- 48- Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

- 1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 2- A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 3- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
- 4- Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
- 5- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from

alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

- 6- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 15,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
- 7- Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
- 8- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 9- Number of mining projects are coming up in district Sonbhadra. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 10- The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
- 11- At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
- 12- Environment management in according to environmental status and impact of the project.
- 13- During the school opening and closing time transportation of minerals will be restricted.
- 14- Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 15- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
- 16- Pakkamotorable haul road to be maintained by the project proponent.
- 17- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 18- Permission from the competent authority regarding evacuation route should be taken.
- 19- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 20- Provision for cylinder to workers should be made for cooking.
- 21- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 22- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
- 23- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 24- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
- 25- Provision for two toilets and hand pumps should be made at mining site.
- 26- Drinking water for workers would be provided by tankers.
- 27- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 28- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 29- Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

- 30- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 31- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 32- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 33- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 34- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 35- If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 36- Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 37- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 38- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
- 39- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 40- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 41- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 42- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 43- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 44- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 45- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 46- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].

- 47- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 48- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 49- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 50- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 51- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 52- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 53- Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 54- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 55- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 56- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 57- The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 58- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 59- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 60- Waste water from potable use be collected and reused for sprinkling.
- 61- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- 62- Project Proponent/Consultant should explore the possibilities of Solar light and water Conservation/harvesting around the mining site/area.
- 63- During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Sonbhadra, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
143459/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202
1

Dated : 15/12/2021

To ,

Shri RAMESHWAR PRATAP
M/s MS VEERA CONSTRUCTION
Gata/Araji no 21Mi, (Khand no.1) at Village -Bhagwa, Tehsil - Obra, District- Sonebhadra
SONBHADRA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. MS VEERA CONSTRUCTION

Reference Application No. 14249891

Dated : 15/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS VEERA CONSTRUCTION. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/12/2021 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AJAY
KUMAR
SHARMA
Digitally signed by
AJAY KUMAR
SHARMA
Date: 2021.12.15
11:36:18 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

AJAY KUMAR
SHARMA
Digitally signed by AJAY
KUMAR SHARMA
Date: 2021.12.15 11:36:37
Chief Environmental Officer (circle-2)

U.P. Pollution Control Board

Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sand/Morrum-2,39,680 Cu Meter/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-2,39,680 Cu Meter/Year by opencast and manual mining in 14.98 ha leased area at Gata/ Arazi No.- 21 Mi (Khand no 01), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC21B001UP150816 dated 01.12.2021. Unit shall submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2021, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
6. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
7. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
8. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
9. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**AJAY KUMAR
SHARMA**

Digitally signed by AJAY
KUMAR SHARMA
Date: 2021.12.15 11:36:51
+05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 143495/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2021

Dated : 16/12/2021

To ,

Shri RAMESHWAR PRATAP
M/s MS VEERA CONSTRUCTION
Gata/Araji no 21Mi, (Khand no.1) at Village -Bhagwa, Tehsil - Obra, District- Sonebhadra
SONBHADRA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MS VEERA CONSTRUCTION

Reference Application No :14252273

Dated :16/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MS VEERA CONSTRUCTION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 14/12/2021 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AJAY

KUMAR

SHARMA

Digitally signed
by AJAY KUMAR
SHARMA

Date: 2021.12.16

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

AJAY KUMAR
SHARMA

Chief Environmental Officer (circle-2)

Digitally signed by
AJAY KUMAR SHARMA

Date: 2021.12.16

11:15:43 +05'30'

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MS VEERA CONSTRUCTION vide

Consent Order No. 14252273/ Water

Dated : 16/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sand/Morrum-2,39,680 Cu Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-2,39,680 Cu Meter/Year by opencast and manual mining in 14.98 ha leased area at Gata/ Arazi No.- 21 Mi (Khand no 01), Village-Bhagwa, Tehsil-Obra, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC21B001UP150816 dated 01.12.2021. Unit shall submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2021, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
9. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
10. Washing process of minerals shall not be permitted.
11. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
12. Consent fees if revised, shall be payable by industry from the date of its applicability.
13. Industry shall comply with the relevant provisions of Environmental Laws.
14. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

AJAY KUMAR SHARMA Digitally signed by AJAY KUMAR SHARMA
Date: 2021.12.16 11:17:14 +05'30'
For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
148088/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202
2

Dated : 15/02/2022

To ,

Shri RAMESHWAR PRATAP
M/s MS VEERA CONSTRUCTION
Gata/Araji no 21Mi, (Khand no.1) at Village -Bhagwa, Tehsil - Obra, District- Sonebhadra
SONBHADRA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MS VEERA CONSTRUCTION

Reference Application No. 14811768

Dated : 15/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS VEERA CONSTRUCTION. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 24/01/2022 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AJAY

KUMAR

SHARMA

Digitally signed
by AJAY KUMAR
SHARMA

Date: 2022.02.15
10:14:05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

AJAY KUMAR
SHARMA
Chief Environmental Officer (circle-2)

Digitally signed by AJAY
KUMAR SHARMA
Date: 2022.02.15
10:12:22
+05'30'

U.P. Pollution Control Board

Dated : 15/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of and/Morrum-239680 Cu Meter/Year .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-2,39,680 Cu Meter/Year by opencast and semi mechanized mining in 14.98 ha. leased area at Gata/Araji no 21Mi, (Khand no.1) at Village - Bhagwa, Tehsil - Obra, District- Sonebhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC21B00IUP150816 dated 01.12.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2022, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
6. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
7. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
8. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
9. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

AJAY KUMAR SHARMA Digitally signed by
AJAY KUMAR SHARMA
Date: 2022.02.15
10:13:04 +05:30
For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 148092/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2022

Dated : 15/02/2022

To ,

Shri RAMESHWAR PRATAP
M/s MS VEERA CONSTRUCTION
Gata/Araji no 21Mi, (Khand no.1) at Village -Bhagwa, Tehsil - Obra, District- Sonebhadra
SONBHADRA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MS VEERA CONSTRUCTION

Reference Application No :14812358

Dated :15/02/2022

- For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MS VEERA CONSTRUCTION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
- This consent is valid for the period from 24/01/2022 to 31/12/2022 .
- In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AJAY KUMAR SHARMA
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.02.15 13:35:27 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

AJAY KUMAR SHARMA
Chief Environmental Officer (circle-2)
Digitally signed by AJAY KUMAR SHARMA
Date: 2022.02.15 13:36:06 +05'30'

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MS VEERA CONSTRUCTION vide

Consent Order No. 14812358/ Water

Dated : 15/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of and/Morrum-239680 Cu Meter/Year .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-2,39,680 Cu Meter/Year by opencast and semi mechanized mining in 14.98 ha. leased area at Gata/Araji no 21Mi, (Khand no.1) at Village - Bhagwa, Tehsil - Obra, District- Sonebhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC21B00IUP150816 dated 01.12.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2022, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
6. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
7. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
8. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
9. Washing process of minerals shall not be permitted.
10. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
11. Consent fees if revised, shall be payable by industry from the date of its applicability.
12. Industry shall comply with the relevant provisions of Environmental Laws.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

AJAY KUMAR Digitally signed by AJAY
KUMAR SHARMA
SHARMA Date: 2022.02.15 13:36:37
+05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180010/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 31/03/2023

To,

M/s

MS VEERA CONSTRUCTION

Gata/Araji no 21Mi, (Khand no.1) Area- 14.98 ha (37 acre) at Village - Bhagwa, Tehsil - Obra, District- Sonebhadra

Application Id-
20249771

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS VEERA CONSTRUCTION** located at **Gata/Araji no 21Mi, (Khand no.1) Area- 14.98 ha (37 acre) at Village -Bhagwa, Tehsil - Obra, District- Sonebhadra.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS VEERA CONSTRUCTION granted for the period from **30/03/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	239680	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum-239680 Cu meter/year, by opencast and manual mining in 14.98 Ha. Lease area at Gata No. 53 & Part of 337, Khand No. 02, Village -Kanwara, BANDA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP150816 dated 01.12.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)



प्रथम प्रति (पट्टा धारक हेतु) H

3. Name Of Lessee / Permit Holder:	RAMESHWAR PARTAP	1. eMM11.:	31632407057107170	2. Lessee Id:	316324070571
6. Tehsil Of Lease:	OBRA	4. Mobile Number Of Lessee:	8299687575	5. Lease Details [Address,Village, (Gata/Khand),Area]:	M3 ARSAD ALI BAZAR VARANASI , BHAGWA , (21 KH1) , 37.01 acre
9. Name Of Mineral:	MORRUM	7. District Of Lease:	SONBHADRA	8. QTY Transported in (Cubic Meter/ Ton for Silica sand/ Diaspore/ Pyrophyllite):	20.00
12. Distance(Approx in K.M.):	319 K.M.	10. Loading From:	SONBHADRA	11. Destination (Delivery Address):	KUSHI NAGAR
15. Traveling Duration:	23 Hr (Approx)	13. eMM11 Generated On:	22-05-2025 04:26:40 PM	14. eMM11 Valid Upto:	23-05-2025 03:01:40 PM
18. Pits Mouth Value(Rs/m3 &Rs/Ton for Silica sand):	500	16. Destination District:	KUSHI NAGAR	17. Destination State:	UTTAR PRADESH
		19. Serial Number:	AAPGG600328		

Details Of Registered Vehicle

1. Registration Number:	UP64BT8875	2. Type Of Vehicle:	16 TYRE TRUCK	3. Name Of Driver:	MANOJ
4. Mobile Number Of Driver:	0000000000	5. DL Number Of Driver:	000000		



द्वितीय प्रति (परिवहनकर्ता/उपभोक्ता/भण्डारण/ कार्यदायी संस्था हेतु) H

3. Name Of Lessee / Permit Holder:	RAMESHWAR PARTAP	1. eMM11.:	31632407057107170	2. Lessee Id:	316324070571
6. Tehsil Of Lease:	OBRA	4. Mobile Number Of Lessee:	8299687575	5. Lease Details [Address,Village, (Gata/Khand),Area]:	M3 ARSAD ALI BAZAR VARANASI , BHAGWA , (21 KH1) , 37.01 acre
9. Name Of Mineral:	MORRUM	7. District Of Lease:	SONBHADRA	8. QTY Transported in (Cubic Meter/ Ton for Silica sand/ Diaspore/ Pyrophyllite):	20.00
12. Distance(Approx in K.M.):	319 K.M.	10. Loading From:	SONBHADRA	11. Destination (Delivery Address):	KUSHI NAGAR
15. Traveling Duration:	23 Hr (Approx)	13. eMM11 Generated On:	22-05-2025 04:26:40 PM	14. eMM11 Valid Upto:	23-05-2025 03:01:40 PM
18. Pits Mouth Value(Rs/m3 &Rs/Ton for Silica sand):	500	16. Destination District:	KUSHI NAGAR	17. Destination State:	UTTAR PRADESH
		19. Serial Number:	AAPGG600328		

Details Of Registered Vehicle

1. Registration Number:	UP64BT8875	2. Type Of Vehicle:	16 TYRE TRUCK	3. Name Of Driver:	MANOJ
4. Mobile Number Of Driver:	0000000000	5. DL Number Of Driver:	000000		



तृतीय प्रति (जांचकर्ता हेतु) H

3. Name Of Lessee / Permit Holder:	RAMESHWAR PARTAP	1. eMM11.:	31632407057107170	2. Lessee Id:	316324070571
6. Tehsil Of Lease:	OBRA	4. Mobile Number Of Lessee:	8299687575	5. Lease Details [Address,Village, (Gata/Khand),Area]:	M3 ARSAD ALI BAZAR VARANASI , BHAGWA , (21 KH1) , 37.01 acre
9. Name Of Mineral:	MORRUM	7. District Of Lease:	SONBHADRA	8. QTY Transported in (Cubic Meter/ Ton for Silica sand/ Diaspore/ Pyrophyllite):	20.00
12. Distance(Approx in K.M.):	319 K.M.	10. Loading From:	SONBHADRA	11. Destination (Delivery Address):	KUSHI NAGAR
15. Traveling Duration:	23 Hr (Approx)	13. eMM11 Generated On:	22-05-2025 04:26:40 PM	14. eMM11 Valid Upto:	23-05-2025 03:01:40 PM
18. Pits Mouth Value(Rs/m3 &Rs/Ton for Silica sand):	500	16. Destination District:	KUSHI NAGAR	17. Destination State:	UTTAR PRADESH
		19. Serial Number:	AAPGG600328		

Details Of Registered Vehicle

1. Registration Number:	UP64BT8875	2. Type Of Vehicle:	16 TYRE TRUCK	3. Name Of Driver:	MANOJ
4. Mobile Number Of Driver:	0000000000	5. DL Number Of Driver:	000000		

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय,
उत्तर प्रदेश, लखनऊ।

Annexure-I

सेवा में,

सदस्य सचिव,

राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण
उ० प्र० लखनऊ।

संख्या: 1381/एम-228/2017 खनन नीति (VIII)

दिनांक: 30 दिसम्बर, 2022

विषय:—SEIAA द्वारा जारी पर्यावरण प्रमाण पत्र की शर्तों में उल्लिखित ई०सी० की वैधता के सम्बन्ध में।

महोदय,

अवगत कराना है कि मा० एन०जी०टी० द्वारा पारित आदेश के अनुपालन तथा SEIAA द्वारा की गयी अपेक्षा के क्रम में प्रदेश के विभिन्न जनपदों में स्थित नदी तल के बालू/मोरम के खनन क्षेत्रों के Replenishment Study का कार्य भारत सरकार की संस्था CMPDI द्वारा पूर्ण कर लिया गया है।

इस सम्बन्ध में SEIAA द्वारा बालू/मोरम के कई क्षेत्रों के सम्बन्ध में पर्यावरण स्वच्छता प्रमाण पत्र की वैधता 01 वर्ष एवं विशेष तिथि तक होने का उल्लेख करते हुये निर्गत किया गया है। चूंकि मा० एन०जी०टी० के आदेशानुसार Replenishment Study का कार्य पूर्ण कर लिया गया है, अतः निदेशालय के पत्र सं०-1368/एम-228/2017 खनन नीति(VIII) दिनांक 27.12.2022 के बिन्दु संख्या-1 एवं 2 में व्यक्त स्थिति के अनुसार पर्यावरण स्वच्छता प्रमाण पत्र की अवधि खनन पट्टे के पूर्ण अवधि तक विस्तारित किये जाने हेतु आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नक: CMPDI के पत्र दिनांक 30.12.2022 की प्रति।

भवदीय,


(विपिन कुमार जैन)
अपर निदेशक।

संख्या: /एम-228/2017 खनन नीति (VII) तद्दिनांक।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म, उत्तर प्रदेश शासन, लखनऊ।


(विपिन कुमार जैन)
अपर निदेशक।



cmpdi

A Mine Rules Company



वसुधैव कुटुम्बकम्

ONE EARTH - ONE FAMILY - ONE FUTURE

341

सेंट्रल माईन प्लानिंग एण्ड डिजाइन इंस्टीट्यूट लिमिटेड
सेंट्रल माईन प्लानिंग एण्ड डिजाइन इंस्टीट्यूट लिमिटेड की अनुबंधित कंपनी। भारत सरकार का एक लोक उपक्रम।
गोन्दावना प्लेस, कान्का रोड, रांची - 834031, झारखण्ड (भारत)
Central Mine Planning & Design Institute Limited
[A Subsidiary of Coal India Limited / Public Sector Undertaking of Govt. of India]
Gondwana Place, Kanke Road, Ranchi - 834031, Jharkhand (India)
Corporate Identity Number - U 14292JH119756(O)1001223

60

Ref: CMPDI/BDD E-710656/I-16525

Date: 30.12.2022

To,

The Director,
Directorate of Geology and Mining,
Khanij Bhawan 27/8,
Raja Ram Mohan Rai Marg,
Lucknow-226001 (U.P.)
Email- dgmupexp@gmail.com

Subject : Progress Statement on the Scientific Sand Replenishment Study being carried out for 25 Districts of Uttar Pradesh.

Ref : i) 365/M-228/2017/ खनन नीती (VII) dated 01/06/2022
ii) 2063/Khanij-30/Banda dated 11/10/2021

Dear Madam,

At the outset, we express our gratitude for entrusting the work of Scientific Sand Replenishment Study for 25 districts covering various rivers of state of Uttar Pradesh and for district of Banda earlier.

We have completed the field surveys and data collection of the 25 districts in the subject assignment. We have covered Ken, Betwa, Yamuna, Gandak, Ghaghra, Ganga, Tauns, Bhaghain, Son, Rapti, Paisuni, Dahsan, Mangoru, Ur, Saprar, Sukhanai, Belan and other rivers for the purposes of this study.

PPK enabled Drones with High resolution Optical sensors for field surveys have been used and the analysis of the voluminous data of 25 districts including DTMs to calculate volume of Replenished sand, orthophotomosaic creation of various ghats, DEM, Water Samples etc. for inclusion in the reports is concurrently in progress parallel to the field surveys of the 25 districts.

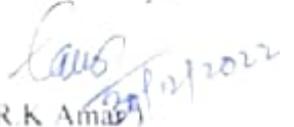
We have submitted final report of some districts covering parts of Yamuna, Ken and Baghain River. The analysis of data is still underway and we will send the completed reports for the rest of surveyed districts in due course of time.

We ensure you that we are putting all our efforts that deliverables reach to you in all completeness at the earliest and thank you for your patronage.

With Regards,

Encl.: I, Annexure-I, River Synopsis

Yours Sincerely,


(R.K. Amar)

General Manager
Business Development

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

Minutes of the 685th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 31.12.2022

The meeting of 685th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 31.12.2022 at the Directorate of Environment. Dr. Rajeev Garg, Chairman SEIAA did not participate and the following were present in the meeting:-

- | | |
|---------------------------|------------------------------|
| 1. Shri Paras Nath | Member, SEIAA, U.P |
| 2. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

685th State Level Environment Impact Assessment Authority, UP (SEIAA) meeting was convened and conducted in reference to the letter no. 1591/81-7-2022 dated 26-12-2022 of Department of Environment Forest and Climate Change, UP.

Discussion on Validity Extension of ECs of Sand/morrum/river bed material mining based on the replenishment study as per Hon'ble NGT order.

SEIAA gone through the letter of DGM, UP letter no1368/M-228/2017 khananniti (VIII) dated 27-12-2022, letter no.1381/M-228/2017 khananniti (VIII) dated 30-12-2022 addressed to MS SEIAA in which it is mentioned as follows"प्रदेश के विभिन्न जनपदों में स्थित नदी तल के बालू/मोरम के खनन क्षेत्रों के replenishment Study का कार्य भारत सरकार की संस्था सी०एम०पी०डी०आई० द्वारा पूर्ण कर लिया गया है।" SEIAA also gone through the E-mail dated 31-12-2022 of DGM UP and progress statement on the scientific sand replenishment study being carried out by CMPDI vide letter no- CMPDI/BDD/E-760656/I-16525 dated 30-12-2022 for 26 districts (25+1) and Rivers- Ken, Betwa, Yamuna, Gandak Ghaghra, Ganga, Tauns Bhaghain Son, Rapti, Paisuni, Dahsan Mangour, UR. Saprar, Sukhanai, Belan.

SEIAA agrees to extend the validity of the ECs of the concerned leases (of Districts Chitrakoot, Fatehpur, Kaushambi, Hamirpur, Jalaun, Jhansi, Sonebhadra, Shaharanpur, shamli, Baghpat, Ghaziabad, G.B. Nagar, Prayagraj, Mirzapur, Chanduli, Faizabad, Ambedkarnagar, Gorakhpur, Santkabir nagar, Siddharth Nagar, Gonda, Basti, Bahraich, Kanpur Nagar, Kanpur Dehat, Banda) for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs. In case the proponent/DGM aspires to mine additional mineral (Based on the replenishment report) then the proponent has to submit a fresh application. It will be the responsibility of the Mining Department to ensure that no

A

Minutes of the 685th Meeting of the SEIAA held on 31 .12.2022

mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department.

Rest all the conditions mentioned in the original EC shall remain same.

SEIAA opined that details of leases shall be provided by the Mining department at the earliest and secretariat shall place the details before SEIAA in the Next Meeting.

**Assistant Nodal/Nodal Officer
SEIAA, UP**

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEIAA during the meeting.



**(Ajay Kumar Sharma)
Member-Secretary
SEIAA**

**(Paras Nath)
Member
SEIAA**

प्रेषक,

ज्येष्ठ खान अधिकारी,
सोनभद्र।

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय कार्यालय, सोनभद्र।

पत्रांक 670/खनिज/2025

दिनांक 15/07/2025

विषय:-

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-169/2025 पवन कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 23.04.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय के पत्र संख्या-Go 868/O.A.-169/2025 दिनांक 01.07.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-169/2025 पवन कुमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित मा० राष्ट्रीय हरित अधिकरण के आदेश दिनांक 23.04.2025 के अनुपालन के दृष्टिगत कतिपय बिन्दु पर आख्या उपलब्ध कराने के निर्देश दिये गये हैं।

उक्त के सम्बन्ध में अवगत कराना है कि मेसर्स वीरा कन्स्ट्रक्शन प्रोपराइटर श्री रामेश्वर प्रताप पुत्र श्री श्यामा प्रसाद निवासी एस०-3/36 बी०, अर्दली बाजार, जनपद-वाराणसी के पक्ष में जनपद-सोनभद्र की तहसील-ओबरा स्थित ग्राम-भगवां के आराजी संख्या-21मि० (खण्ड-1) रकबा-14.98 हे० क्षेत्र पर मोरम का 05 वर्षीय खनन पट्टा दिनांक 13.12.2021 से दिनांक 13.12.2026 तक की अवधि के लिए स्वीकृत है। उक्त पत्र दिनांक 01.07.2025 के क्रम में बिन्दुवार सूचना निम्नवत् है :-

1. मे० वीरा कन्स्ट्रक्शन द्वारा दिनांक 15.12.2021 को प्रथम तथा दिनांक 22.05.2025 को अंतिम बार परिवहन प्रपत्र ई०-एम०एम०-11 निर्गत हुआ है। खनन पट्टाधारक के विरुद्ध वर्ष 2021 से अब तक कृत कार्यवाही का विवरण निम्नवत् है:-

क्र० सं०	जांच का दिनांक	जांच में अवैध खनन की मात्रा (घन मी० में)	निर्गत नोटिस का पत्र संख्या व दिनांक	अभ्युक्ति
1.	15.01.2022	750	4959/खनिज/2022 दिनांक 21.01.2022	वांछित धनराशि जमा।
2.	31.01.2022	3,905	6020/खनिज/2022 दिनांक 02.02.2022	वांछित धनराशि जमा।
3.	02.05.2022	44,325	327/खनिज/2022 दिनांक 06.05.2022	वांछित धनराशि जमा।

(Handwritten Signature)

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4.	16.06.2022	6,721	883 / खनिज / 2022 दिनांक 16.06.2022	वांछित धनराशि जमा।
5.	04.11.2022	550	2583 / खनिज / 2022 दिनांक 05.11.2022	वांछित धनराशि जमा।
6.	09.12.2022	1,794	3181 / खनिज / 2022 दिनांक 19.12.2022	वांछित धनराशि जमा।
7.	24.04.2023	417.50	331 / खनिज / 2023 दिनांक 29.04.2023	वांछित धनराशि जमा।
8.	12.06.2023	1440	812 / खनिज / 2023 दिनांक 17.06.2023	वांछित धनराशि जमा।
9.	14.10.2023	489	2097 / खनिज / 2023 दिनांक 28.10.2023	वांछित धनराशि जमा।
10.	02.12.2023	5,355	2391 / खनिज / 2023 दिनांक 05.12.2023	687 / खनिज / 2024 दिनांक 20.06.2024 द्वारा आदेश निर्गत।
11.	23.11.2024	1510.50	2758 / खनिज / 2025 दिनांक 21.03.2025	497 / खनिज / 2025 दिनांक 11.06.2025 द्वारा आदेश निर्गत।
12.	18.05.2025	1437.50	301 / खनिज / 2025 दिनांक 21.05.2025 द्वारा कारण बताओ नोटिस जारी।	

2. जनपद-सोनभद्र की तहसील-ओबरा स्थित ग्राम-भगवां के आराजी संख्या-21मि0 रकबा-14.980 हे0 क्षेत्र पर पूर्व में खनन पट्टा स्वीकृत नहीं रहा है।
3. उक्त खनन पट्टा के समीप निम्नलिखित 03 अनुज्ञा पत्र स्वीकृत हुए थे:-
 - क. श्री रामनाथ तिवारी पुत्र स्व0 शम्भूनाथ तिवारी निवासी महरपुर, तहसील-ओबरा, जनपद-सोनभद्र के पक्ष में ग्राम-भगवां के आराजी संख्या-15अ रकबा-2.365 हे0 क्षेत्र पर मोरम का मोरम का अनुज्ञा पत्र दिनांक 06.01.2022 से दिनांक 05.04.2022 तक की अवधि के लिए स्वीकृत था। कार्यालय अभिलेखानुसार अनुज्ञाधारक पर कोई कार्यवाही नहीं हुई है।
 - ख. श्री सोमारू पुत्र श्री बुद्धू निवासी ग्राम-खरहरा, पो0-अगोरी, तहसील-ओबरा, जनपद-सोनभद्र के पक्ष में ग्राम-भगवां के आराजी संख्या-16, 17ख, 17ग रकबा-0.9480 हे0 क्षेत्र पर मोरम का मोरम का अनुज्ञा पत्र दिनांक 06.01.2022 से दिनांक 05.04.2022 तक की अवधि के लिए स्वीकृत था। कार्यालय अभिलेखानुसार अनुज्ञाधारक पर कोई कार्यवाही नहीं हुई है।



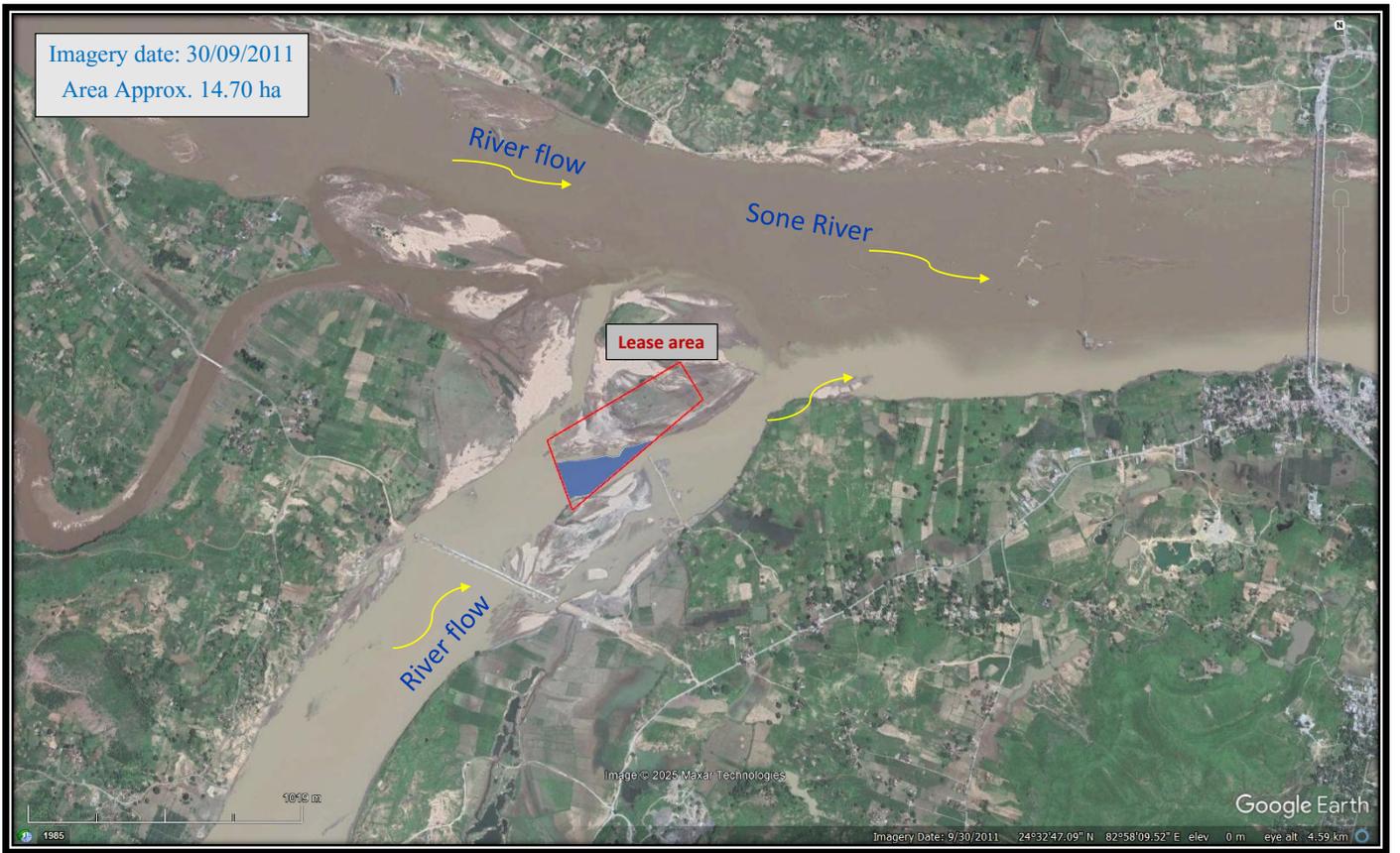
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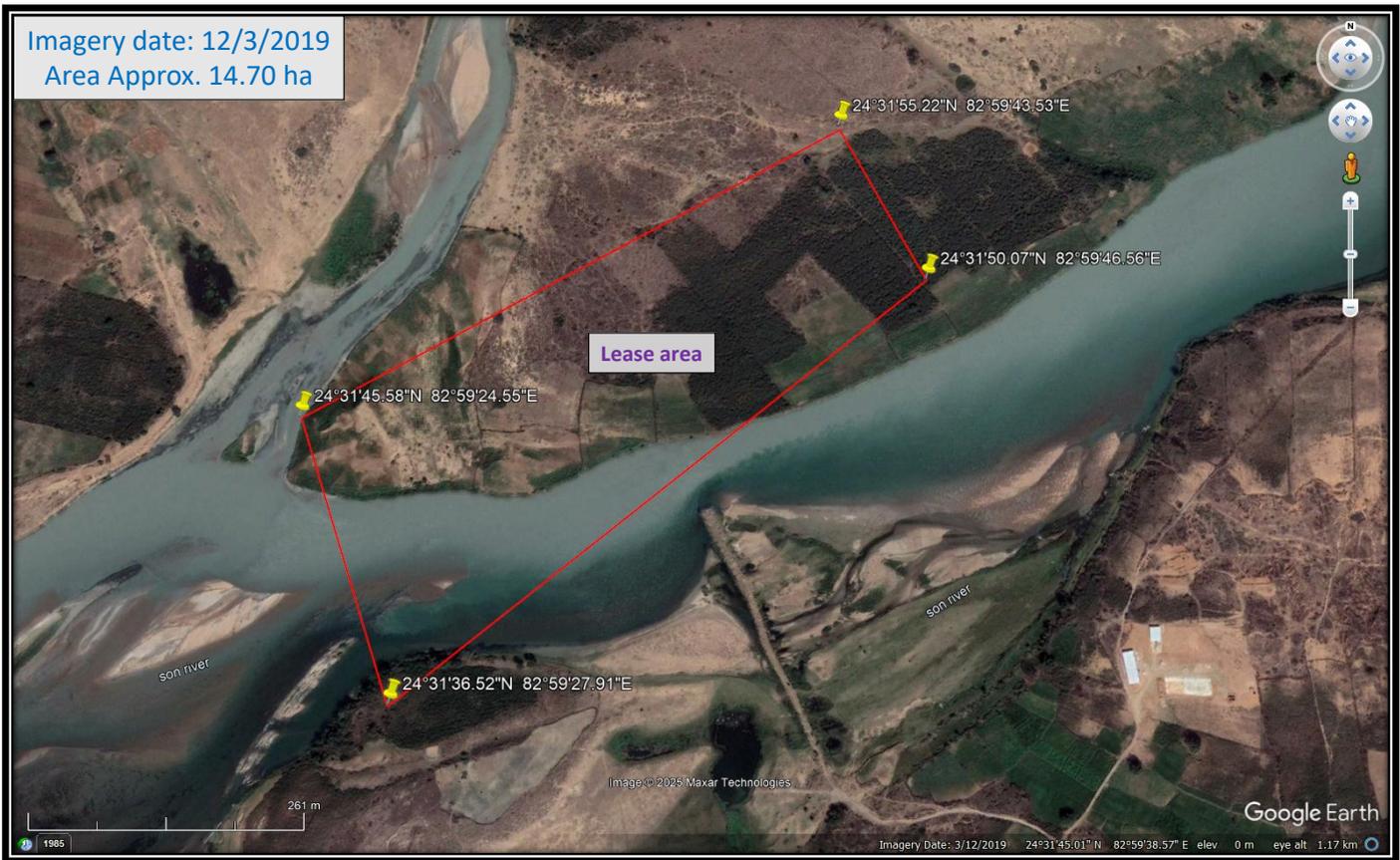
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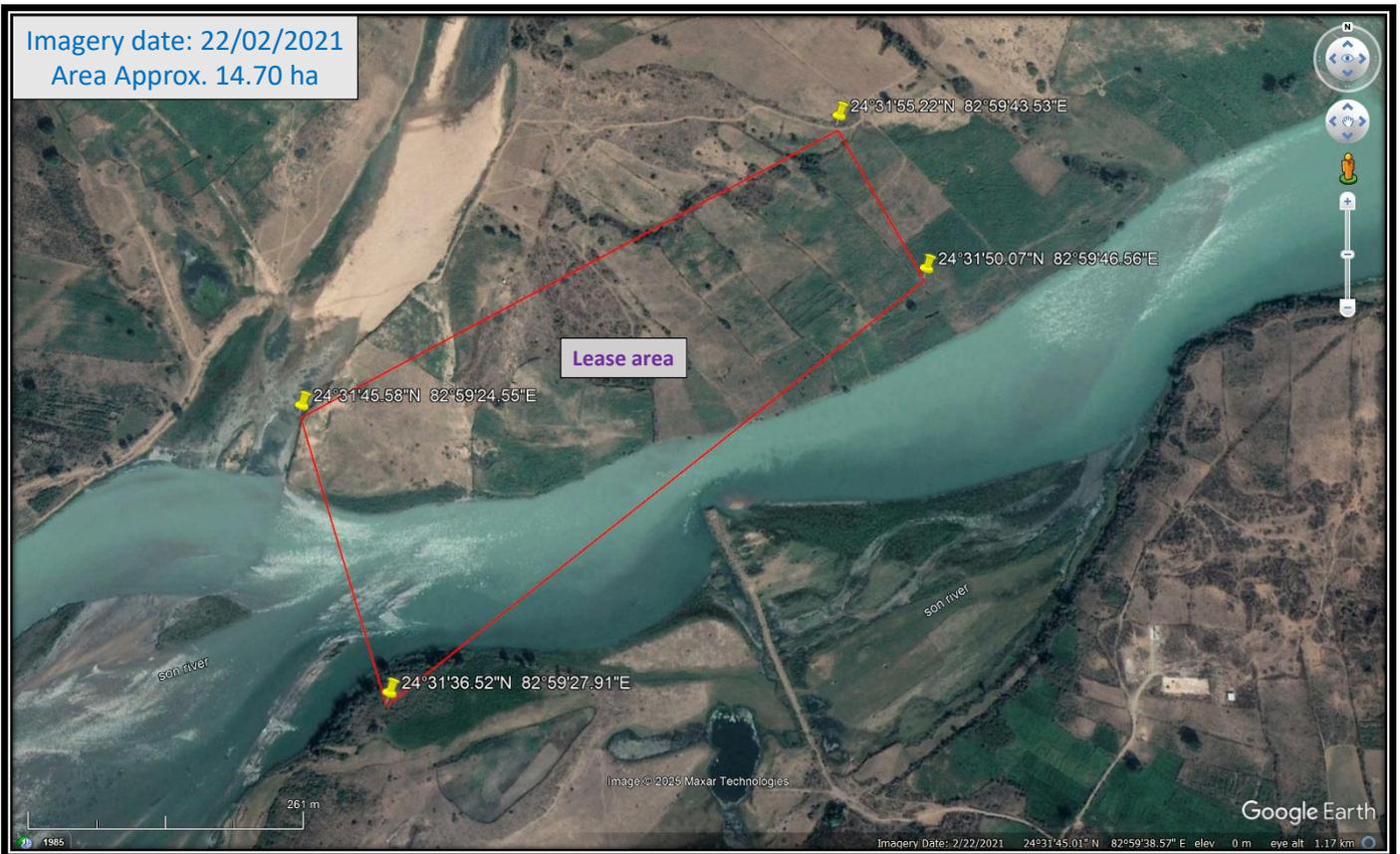
- ग. श्री अनिरुद्ध तिवारी पुत्र श्री सीताराम तिवारी निवासी ग्राम-महलपुर, पो0-खरहरा, जनपद-सोनभद्र के पक्ष में ग्राम-भगवां के आराजी संख्या-18ग, 19ख रकबा-1.822 हे0 क्षेत्र पर मोरम का अनुज्ञा पत्र दिनांक 25.03.2022 से दिनांक 24.06.2022 तक की अवधि के लिए स्वीकृत था। उक्त अनुज्ञाधारक द्वारा 51,000 घन मी0 मोरम का अवैध खनन किये जाने पर इस कार्यालय के आदेश संख्या-478/खनिज/2022 दिनांक 20.05.2022 द्वारा धनराशि रू0 4,77,00,000/- अधिरोपित की गयी। वांछित धनराशि जमा न किये जाने पर इस कार्यालय के पत्र संख्या-650/खनिज/ख0प0/वसूली-मां0प0/2022-23 दिनांक 28.05.2022 द्वारा वसूली मांग पत्र निर्गत किया गया है। प्रकरण मा0 उच्च न्यायालय, इलाहाबाद के समक्ष विचाराधीन है।
उपरोक्तानुसार वांछित सूचना आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय,

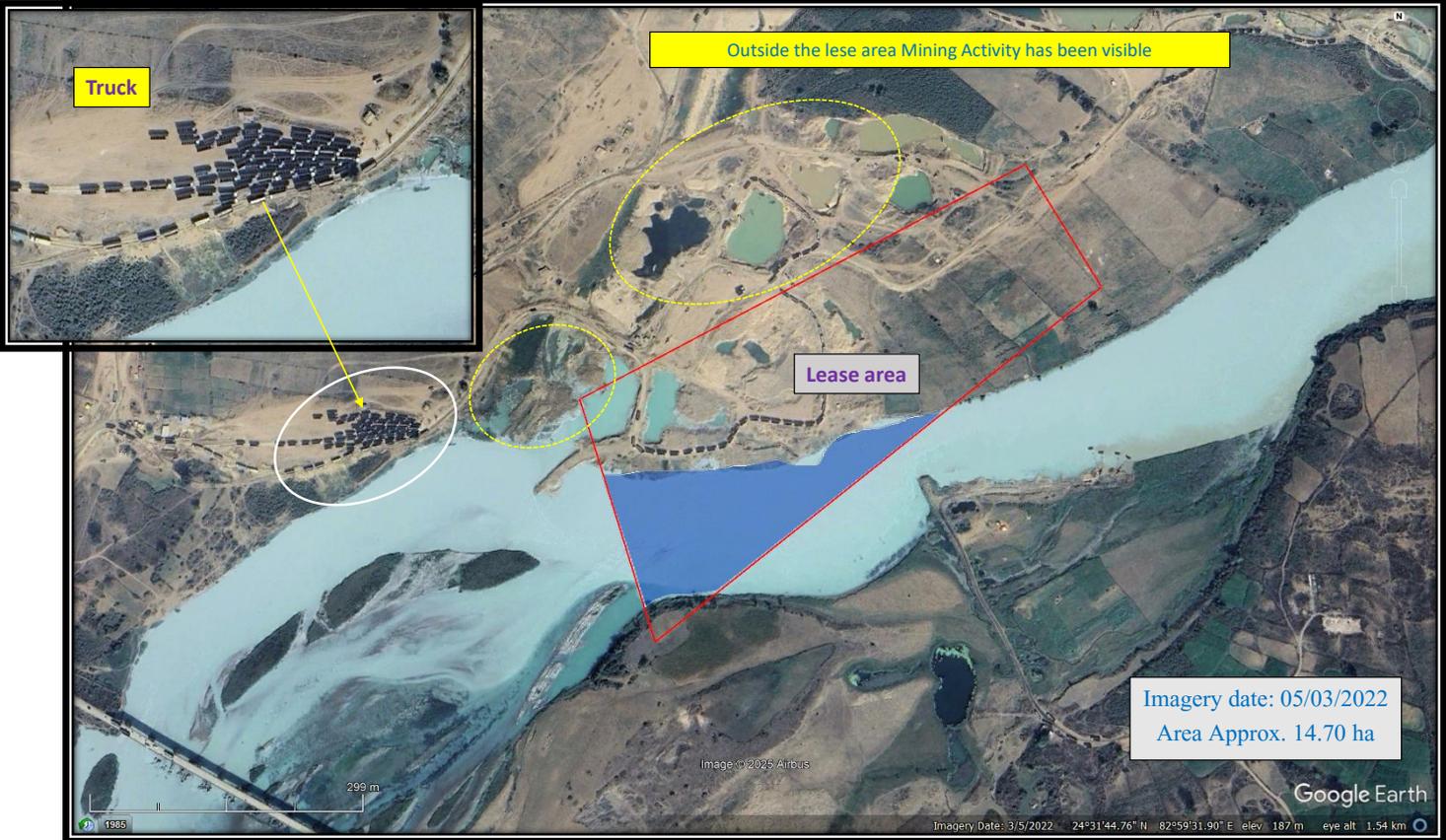

(शैलेन्द्र सिंह)ज्येष्ठ खान अधिकारी,
सोनभद्र।

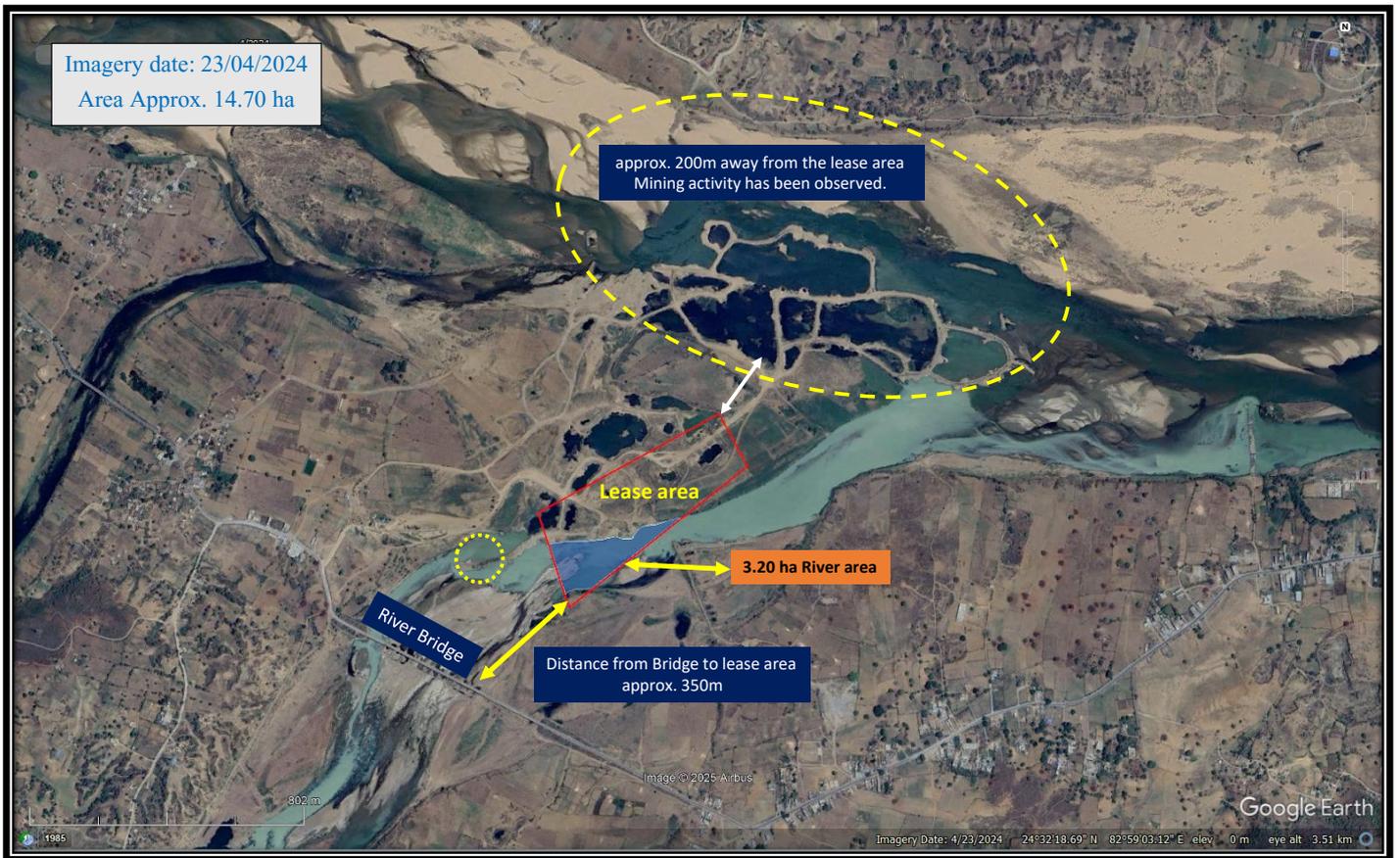


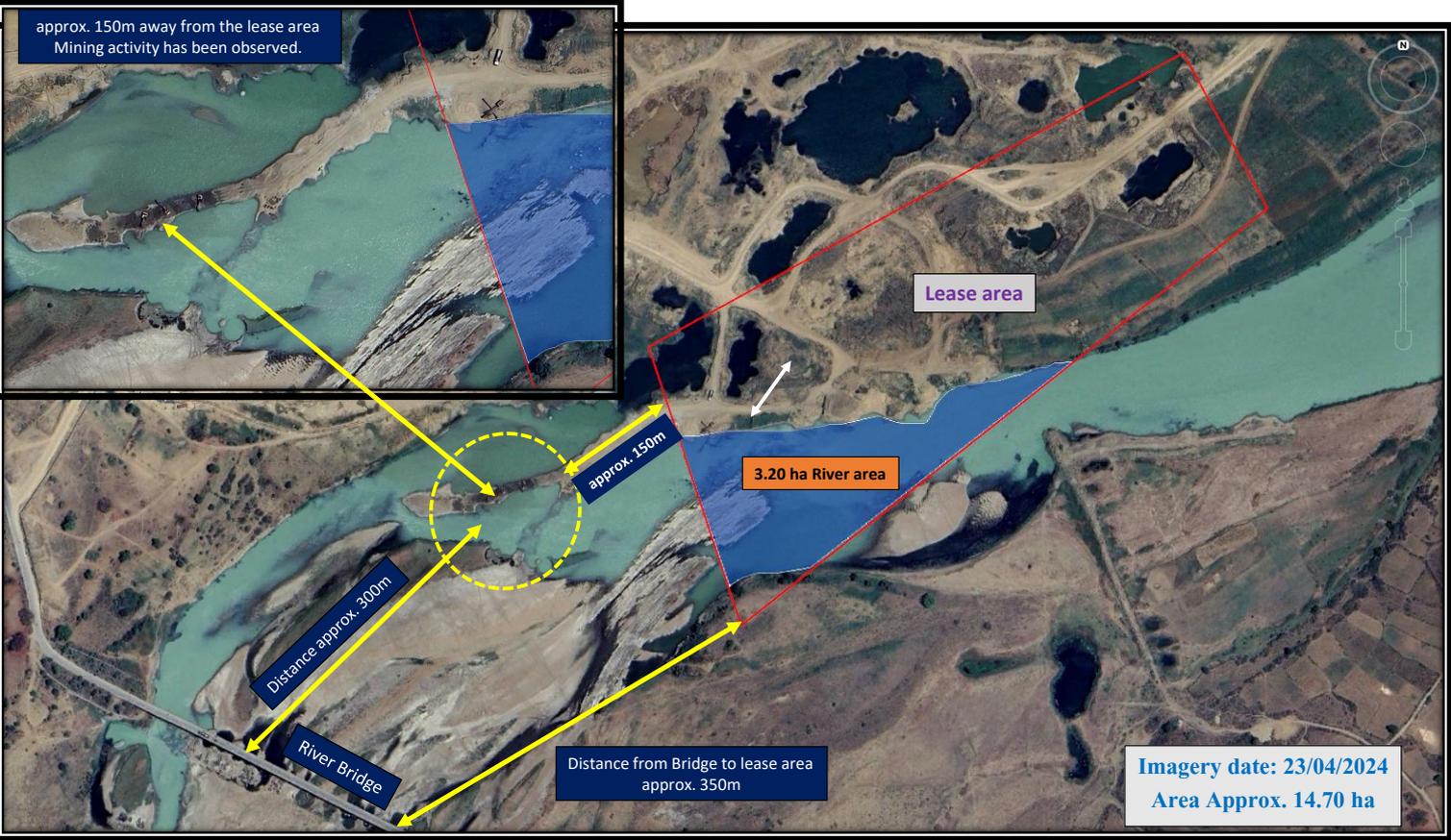






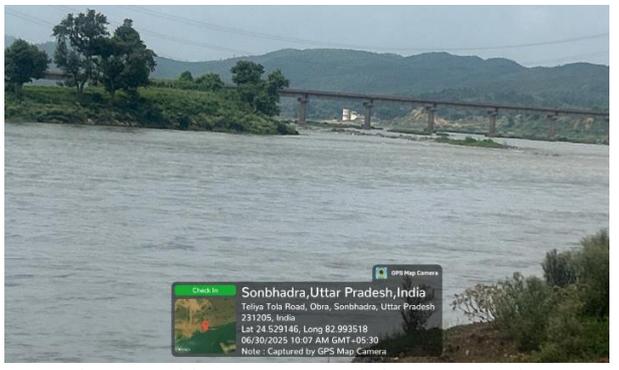
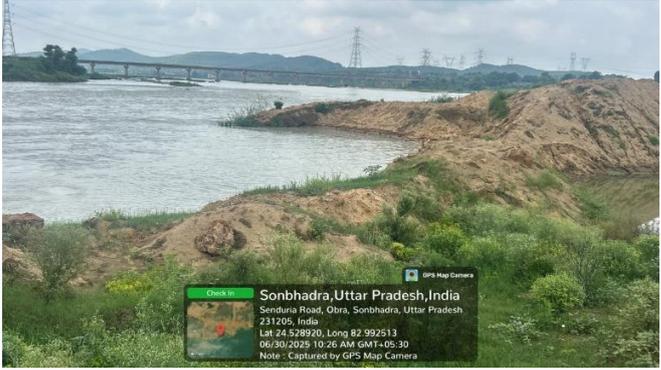








Annexure-M

 <p>Sonbhadra,Uttar Pradesh,India Teliya Tola Road, Obra, Sonbhadra, Uttar Pradesh 231205, India Lat: 24.529002, Long: 82.992378 06/30/2025 09:55 AM GMT+05:30 Note : Captured by GPS Map Camera</p>	 <p>Sonbhadra,Uttar Pradesh,India Teliya Tola Road, Obra, Sonbhadra, Uttar Pradesh 231205, India Lat: 24.529259, Long: 82.993567 06/30/2025 09:58 AM GMT+05:30 Note : Captured by GPS Map Camera</p>
 <p>Sonbhadra,Uttar Pradesh,India Teliya Tola Road, Obra, Sonbhadra, Uttar Pradesh 231205, India Lat: 24.529150, Long: 82.993511 06/30/2025 10:05 AM GMT+05:30 Note : Captured by GPS Map Camera</p>	 <p>Sonbhadra,Uttar Pradesh,India Teliya Tola Road, Obra, Sonbhadra, Uttar Pradesh 231205, India Lat: 24.529146, Long: 82.993518 06/30/2025 10:07 AM GMT+05:30 Note : Captured by GPS Map Camera</p>
 <p>Sonbhadra,Uttar Pradesh,India Senduria Road, Obra, Sonbhadra, Uttar Pradesh 231205, India Lat: 24.529142, Long: 82.993522 06/30/2025 10:22 AM GMT+05:30 Note : Captured by GPS Map camera</p>	 <p>Sonbhadra,Uttar Pradesh,India Senduria Road, Obra, Sonbhadra, Uttar Pradesh 231205, India Lat: 24.528930, Long: 82.992513 06/30/2025 10:26 AM GMT+05:30 Note : Captured by GPS Map Camera</p>



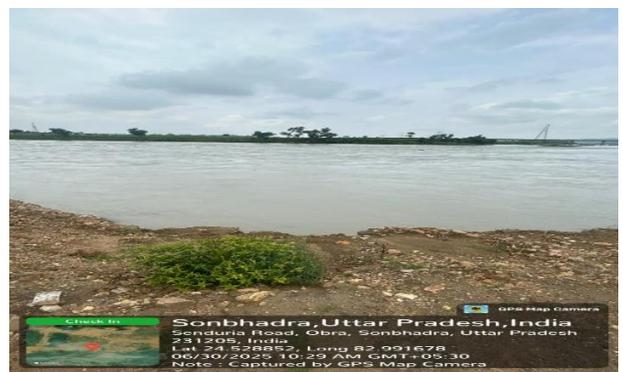
Pic:07 Lease area without mining



Pic:08



Pic:09 Lease close to the River Bridge



Pic:10 Lease Area



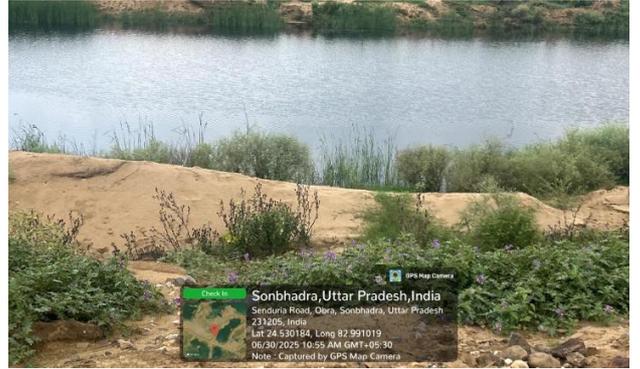
Pic:11



Pic:12



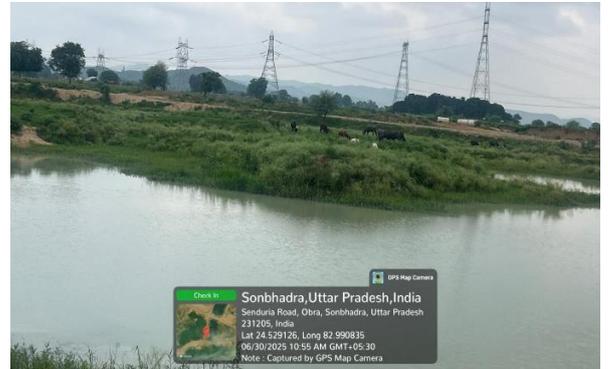
Pic:13



Pic:14



Pic:15



Pic:16



Pic:17



Pic:18



Pic:19 Road blockage



Pic:20 on the way to illegal mining area



Pic:21 Road with tractor/truck tire footprint



Pic:22 Road blockage



Pic:23



Pic:24 Haul road on the way to an illegal mining pit



Pic:25 Haul road on the way to an illegal mining pit



Pic:26 Haul road on the way to illegal mining pit



Pic:27 Haul road on the way to an illegal mining pit



Pic:28 Illegal mining site



Pic:29 illegal mining pit



Pic:30 Haul road on the way to an illegal mining pit



Pic:31 an illegal mining pit



Pic:32 Haul road on the way to an illegal mining pit



Pic:33 An illegal mining pit



Pic:34 An illegal mining pit



Pic:35 An illegal mining pit



Pic:36 An illegal mining pit



Pic:37 the site office



Pic:38 Road construction materials on the way to an illegal mining pit



Pic:39 Signage board near the site office



Pic:40 In the site office



Pic:41 India Mark Hand pump near the site office



Pic:42 In the site office



Pic:43 In the site office



Pic:44 An illegal mining pit



Pic:45 An illegal mining pit



Pic:46 Weighting bridge